12.28 hrs.

MOTION RE: REPORT OF COMMISSIONER FOR SCHEDULED CASTES AND SCHEDULED TRIBES—*contd.*

Mr. Speaker: The House will now take up further consideration of the following motion moved by Shrimati Violet Alva on the 18th August, 1960 namely:—

> "That this House takes note of the Report of the Commissioner for Scheduled Castes and Scheduled Tribes for the year 1958-59, laid on the Table of the House on the 22nd December, 1959.".

Shri B. K. Gaikwad may kindly continue his speech.

The time allotted for this is 6 hours. The time already taken is 3½ hours; the balance available is 2½ hours. It is now about 12·30 p.m. That means that this will conclude at 3 p.m. How long will the hon. Minister require for the reply?

The Deputy Minister of Home Affairs (Shrimati Alva): About 15 to 20 minutes.

Mr. Speaker: I shall call her at about 2.30 p.m. or 2.40 p.m. Now, Shri B. K. Gaikwad. Hon. Members may try to conclude within ten minutes each. The points alone may be stated, without trying to expand them.

Shri B. K. Gaikwad (Nasik): 15 minutes were given to each hon. Member yesterday and also the day before.

Mr. Speaker: That is true. But, as the business draws to a close, time-restriction becomes necessary. All right, I shall allow the hon. Member 15 minutes.

Shri B. K. Gaikwad: Yesterday, I was referring to the statement made by the Deputy Minister, Shrimati Alva, as regards the Neo-Buddhists. The hon. Home Minister was also pleased to tell us once that it was he who had informed all the State Chief Ministers to see that the facilities which were given to the Scheduled Castes people were also given to the Buddhists. I was told that according to his suggestion, the Chief Minister of Maharashtra, Shri Yeshwant Rao Chavan...

Mr. Speaker: Is it for all Buddhists, including high-class Buddhists?

Shri B. K. Gaikwad: No, Neo-Buddhists.

Shri Ranga (Tenali): For Harijans who have become Buddhists.

Pandit K. C. Sharma (Hapur): They cease to be Harijans, when they become Buddhists.

Mr. Speaker: That may be so, but that is the contention of the hon. Member Shri B. K. Gaikwad.

Shri B. K. Gaikwad: According to the suggestion made by the Home Minister, he was the first Chief Minister of Maharashtra, who came forward boldly and announced that all the facilities which are given to the Scheduled Castes people and which are enjoyed by them would be extended to the Neo-Buddhists, excepting in respect of the political concession regarding reservation of seats in Parliament and the State Legislatures. I am really very grateful to him for this.

Here, I just want to request the Home Minister to advise all his Ministers to give all educational and socio-economic concessions including concession in the matter of recruitment to Government services, to the Neo-Buddhists, which he has not done as yet. I will now give my own observations on the Report. The Commissioner

[Shri B. K. Gaikwad]

and his Assistant tour the country every year and submit certain proposals or recommendations in their reports every year. If you just read the reports you will find that since the year 1951, they have made several recommendations. In the year 1951, 64 recommendations were made, 109 in 1952, 224 in 1953, 151 in 1954, 232 in 1955 and 258 in 1956-57, 208 in 1957-58 and 341 in 1958-59. In all you will find he has made 1,557 recommendations.

May I ask this Government, how many recommendations they have implemented up till now? The Poor Commissioner for Scheduled Castes and Scheduled Tribes is asked to write such a big report after touring all over the country. We ask him to make certain suggestions and recommendations. I just want to know what is being done by the Government in this behalf. If nothing has been done, what is the use of keeping this department and asking the Commissioner to make recommendations and do all these things and waste his time as well as the time of the Parliament? I just want to know what Government is going to do in the matter. As the time is short I will only mention the points. If we were to go on discussing this report point by point, it will take hours together; and as I have limited time, I would be very brief.

As regards the removal of untouchability, you will find that nothing is being done.

Mr. Speaker: The hon. Member will kindly resume his seat. I will make a suggestion with respect to this report which comes up here again and again. As soon as the report is presented, why not all the Members belonging to the Scheduled Castes and Tribes convene a meeting here in the Central Hall—I am prepared to allow the Hall for their use—and arrive at certain points which they must emphasise in respect of the report here?

Shri B. K. Gaikwad: Why Scheduled Caste Members only?

Mr. Speaker: Any hon. Member who is interested. I am prepared to agree to that. As soon as a voluminous report of this kind is presented to the House year after year, a Committee of the Members interested may be convened and the hon. Minister may be there and all the points may be discussed to the satisfaction of the Members, and whatever points have to be brought up here may be brought up. That can be done hereafter to avoid consideration of many other points. The Commissioner may also be invited.

Shri Tyagi (Dehra Dun): It is a very good suggestion. We are grateful for the suggestion. I think it will do much good. The Report will be more deeply and dispassionately examined. It will enable us to think about it better.

Mr. Speaker: I may just add one more thing. As soon as a report of this kind is presented to the House the hon. Minister may automatically move the House for the appointment of a Committee consisting of the representatives of the various groups so that they may sit at it and come forward with their decisions...

The Minister of State in the Ministry of Home Affairs (Shri Datar): And some others also.

Mr. Speaker: Yes, it may consist of all those persons who are interested.

Shri Ranga: I think this will apply to the Report of the Commissioner for Backward Classes also.

Mr. Speaker: In all cases hon. Members must be satisfied with what is happening. Government may be doing a lot; and individual grievances and other things may be disposed of easily there. We will take note of this in future.

Shri B. K. Gaikwad: Generally speaking, the removal of untouchability is the responsibility of the Caste Hindus and not that of the so-called untouchables. If this report is to be considered at all, it has to be considered by all including the Caste Hindus, those who consider untouchability as a sin.

Mr. Speaker: That will also be allowed.

Shri B. K. Gaikwad: Article 17 of the Constitution says:

> '"Untouchability" is abolished and its practice in any form is forbidden.'

The Government of India also passed the Anti-Untouchability Act of 1955. You will also know that resolutions which were passed by the Central Advisory Board were circulated to the State Governments. One of those resolutions says:

> "In order to prepare lists of villages where untouchability is observed in the various States the help of voluntary agencies like Harijan Sevak Sangh and Bharatiya Depressed Classes League may be sought."

So, the information was sought about the names of the villages where untouchability is observed. You can find here the reply of every State Government. I will read only one or two.

The U. P. Government states:

> "Since untouchability is, in practice, still widely observed, it is not yet the stage for preparing such a list."

It means that untouchability is being observed in U.P. West Bengal says, 'The suggestion is not workable'. All other States say that it is not possible. So, untouchability is being observed in all States. If this is the position, I want to know this. If Government have passed the Anti Untouchability Act and if the State Governments say that untouchability is being observed everywhere, then, is it not the bounden duty of the Central Government to see that whatever laws they pass are implemented? If Government do not respect their own laws, will anybody respect this Government? It is the responsibility of Government to see that not only the resolutions are passed and sent to the State Governments for their information but they are also acted upon.

So, in this respect, my suggestion is that. If Government is not going to do this, then, nothing good will come out. It will create anarchy. If law as passed by this House are not implemented and carried out in practice, then, it is nothing but disobeying the laws and this should not be allowed. In order to fight this anarchy I would request this Government to see that whatever laws they pass are implemented.

The Report of the Commissioner says that 40 per cent. of the cases which had been lodged in the courts of law had been compounded. Then you will find that the police unnecessarily prolong the investigation. Thirdly, you will see that when cases are sent to courts of law, the magistrates find only Rs. 2, sometimes Rs. 5 or Rs. 10. A man riding on a bicycle without a light is also fined Rs. 2 or something like that. So, the magistrates treat this offence under the Anti Untouchability Act in the same manner. They do not attach any importance to this law. If a man is fined only Rs. 5 or Rs. 10 he will pay the fine and go home and go on observing untouchability. Who will respect this law?

So, my request is this. The Act provides penalty of a fine of Rs. 500 and/or an imprisonment up to 6 months. If that is so, why do courts fine only Rs. 2? Of course, it is the discretion of the court. So, I must

[Shri B. K. Gaikwad]

humbly suggest to Government to amend the Untouchability Offences Act of 1955 by providing a penalty of a fine of not less than Rs. 500 and/or with imprisonment of not less than 6 months. If such an amendment is made, then, naturally, people will have some fear in their minds. Otherwise, if you go on fining only Rs. 2 nobody will attach any importance to this law.

As regards harassment, you will find that daily hundreds of people are harassed by the people, by the police and by the officers too. They do not attach any importance; and if you go to the police they do not take any notice of that. If they complain to courts, you will find the same treatment is given there also. That being the position, Government should take the necessary precautions in the matter and see that this is finished.

Then, as regards drinking water wells, what is the position? Whether they are thrown open to all; whether, untouchability has been removed from the minds of people or not is a different question. What is the position with regard to the public wells or the local boards wells? The report says that since 1949, the non-official agencies such as the Harijan Sevak Sangh opened 5063 wells and the Depressed Classes League opened 1741 wells. It means that only 6804 wells are opened in India for scheduled caste people. Lakhs of such wells, public wells are not thrown open to them. What is the Government going to do for them? That is the question.

Unless and until the economic condition of the scheduled caste people is improved, untouchability will not vanish. What the Government is going to do? There are some small-scale industries and cottage industries. For instance the Scheduled Caste people prepare shoes in Agra, Kanpur and other places. But whatever shoes are being exported to foreign countries, are being purchased through the middlemen and all the benefit is taken by them. Some of the Schedule Caste people have got their own unions and through those unions they tried their level best that they should be given an opportunity to provide these shoes for export to foreign countries, but the State Trading Corporation, instead of encouraging these people, is encouraging the middlemen and allowing them to earn a lot..... (*Interruptions.*). The S. T. C. are placing orders with capitalists or with rich people. Government should pay attention to these things.

Now, there are considerable Government wastelands and they could be given to these people for cultivation. The first thing that should be done is to stop these middlemen who take all this advantage. People went before the Gujarat Assembly for demanding land. My friend Shri Parmer M. P. has been arrested and put in jail. There were about 5000 people. Some of the ladies along with their children were also brutally beaten and lathi-charged. When people go to demand bread Government, instead of giving them bread, gives them lathis. This is our Government.

Hundreds of students are refused admission to the colleges now a days because they obtained less percentage of marks.

Mr. Speaker: The hon. Member's time is up. I have already given him eighteen minutes.

श्री राम सेवक यादव (बाराबंकी) इसके लिये समय बढ़ा दिया जाये श्रीमन् ।

Shri B. K. Gaikwad: I will not take long. When, admissions are refused and when questions are put in the Parliament and when, naturally, the replies given are not satisfactory. I have received several applications here. College students are also not admitted. Even when they are admitted, they are charged fees. But here the Government comes forward and says that they are giving Scheduled Castes people free education in all schools and Colleges.

Previously, in the beginning, the scholarships were given by the Government of India and now that work has been decentralised and given to the State Governments in order that they may give them to the Students as early as possible and in order that there may be no delay because there was considerable delay in the disbursement of scholarships. So, the State Governments are now doing it. But we find that the distribution of scholarships by the Central Government was much better than the distribution that is being done by the State Governments. Several students were not awarded scholarships for the last year even up till now. There are thousands of such students. The decentralisation of this work has made things worse and has had an adverse effect and causes the students great hardship.

About the foreign scholarships, the Commissioner says that it is understood from the Ministry of Education that the award of 12 overseas scholarships for the scheduled caste students is not made during the year 1959-60. The reason advanced was the non-availability of the foreign exchange requirements for the purpose. It will be interesting to know whether the other overseas scholarship schemes of the Government of India have also been suspended during 1959-60 due to this reason. You will find that other schemes are working properly whereas the sending of Scheduled Caste and Tribe candidates to foreign countries is stopped for want of foreign exchange. While such things are being done, the Government comes forward and says that it is doing everything for these people and it has every sympathy for them. It is nothing but cheating them; it is only dishonesty. I request the Government to be sincere in doing things.

Again in regard to the housing condition, the Government says that it is providing them with plots. On the other hand we have received complaints that not only plots are not allotted but whatever plots were allotted and even where the houses were constructed, they are taken back and sold by public auction. There is a place called Sheik Sarai in Delhi where the Scheduled Caste people had put their huts for last seven years but these plots are now being sold by public auction. I do not say that you are not going to give them any new plot. Whatever plots have already been allotted and whatever houses had been constructed on them—kucha houses, no doubt—are going to be sold by public auction by the Government. That should not be the case.

With regard to the Government services, I have no time to read out the figures but the percentage of Scheduled Caste and Tribe people in Government services is very negligible It is shameful that 13 years after Independence, they have not made our people fit for the services. Is it not a shame on the part of the Government? In the report it is said that thousands of graduates are available on the waiting list of the Employment Exchange but when there is a vacancy and they apply, it is said that they are not suitable. What is meant by suitability? I do not know.

Some Scheduled Castes and Scheduled Tribes Candidates have the best educational qualification; they have got all the other qualifications. Particularly for the I.A.S., I.P.S. and such higher services, but it is said

[Shri B. K. Gaikwad]

that they are not found suitable. What is their percentage? It is 0.2 or 0.3. That is the position today.

Now, they are discouraging them not to attend the colleges.

But this reminds me of one thing, I must tell you very frankly. The thing is, when the Britishers were ruling over our country certain posts were reserved specially for the Britishers—important places. The Congress Committee passed resolutions at every session that Indians should be given an opportunity to appear for I.C.S. and all that. The Indian officers also approached the British authorities in this connection. But you know, Sir, what reply was given by the Britishers. The Britishers were giving the same reply. They were telling that the Indian candidates were found unsuitable, unfit, undeserving for those posts and that was why they were not recruited. In this country, after the departure of the Britishers, people belonging to the advanced classes of this country are now ruling. As long as they are sitting on the chairs they have the power, and whenever the poor Scheduled Castes and Tribes go and apply for higher posts, there the advance class people in order to make room for them they always come forward and say that all the candidates belonging to the poor Scheduled Tribes and Scheduled classes have been found unsuitable or unfit for the posts.

I know it definitely, Sir, that our "15th August" also will rise some day or the other. As soon as the Britishers left all those officers who were considered unsuitable by them were found suitable; not only suitable, they are excellent officers today. When our "15th August" will rise, when the advanced class people leave their chairs, you will find that the Scheduled Caste, Backward Classes and middle-class people will be found to be most suitable for holding those posts. But we will have to ask them to vacate, because unless and until they vacate they will go on sayng this excuse that the candidates belonging to Scheduled Castes and other Backward Classes have been found unsuitable.

Sir, 'unsuitability' is nothing but an excuse to avoid recruitment of candidates belonging to these classes to these posts. That should not be so. May I, therefore, request this House as well as the Government to consider this problem? They—the Congress people—have also faced a similar problem in the past. We are now feeling in the same way. Do help us. In 1942 we said: "Quit India" to the Britishers. In the same way, some day or the other we will also have to say to the advanced people: "You want to rule us and become our masters, but we do not want to be your slaves hereafter". Sir, you know it very well. If you just read the history you will know it. All these advanced class people are not the real inhabitants of India. They are also foreigners. As the Indians asked the Britishers to quit India, in the same way the original inhabitants of India some day or the other will have to ask the advanced class people to quit India and vacate the whole thing for the original inhabitants. (*Interruption*).

Mr. Speaker: Order, order. The hon. Member evidently means "quite service" and not "quit India".

Shri Naushir Bharucha (East Khandesh): "Quit Office" and not "quit India".

Shri B. K. Gaikwad: With these words, Sir, I conclude.

श्री पद्म देव (चम्बा) : मैं अर्ज करना चाहता हूं, अध्यक्ष महोदय, कि इन्होंने "डिसग्रानेस्टी" और "चीटिंग" के शब्द इस्तेमाल किये हैं, वे पार्लिमेंटरी नहीं हैं। "डिसग्रानेस्टी" और "चीट" गवर्नमेंट के हित कहना ठीक नहीं है।

श्रीमती सहोदरा बाई राय (सागर–रक्षित–अनुसूचित जातियां) : अध्यक्ष महोदय, मैं धन्यवाद देना चाहती हूं उनको जिन्होंने इस रिपोर्ट को तैयार किया है । यह रिपोर्ट बड़े अच्छे ढंग से बनाई गई है और बड़े अच्छे तरीके से यहां पेश की गई है । इसमें हमारी गवर्नमेंट का ही सिर्फ कसूर नहीं है, हमारा भी कसूर है । हमारा जो कसूर है उसकी तरफ भी हमारा ध्यान जाना चाहिये, हमारी जो गलतियां हैं, उनको भी हमें देखना चाहिये और उन्हें दूर करना चाहिये । स्टेट गवर्नमेंट्स, सेंट्रल गवर्नमेंट और गृह मंत्रालय, सभी बड़े अच्छे तरीके से कार्य कर रहे हैं लेकिन कहीं कहीं हमारे लोगों में भी जातिवाद है और इस जातिवाद के कारण हम आगे नहीं बढ़ते हैं । जातिवाद का क्या कारण है ? कहीं कहीं तो हरिजन लोग ज्यादा संख्या में हैं और कहीं कहीं कम संख्या में हैं । कहीं ये थोड़े है, कहीं अधिक हैं । जहां पर इनकी संख्या बहुत अधिक है, जहां पर इनकी संख्या ज्यादा है, वहां पर इनके लिये ज्यादा काम हो जाता है, ज्यादा सुविधायें इनको उपलब्ध हो जाती हैं लेकिन जहां पर इनका थोड़ा बहुमत है, वहां लोग पीछे रह जाते हैं क्योंकि उनको आगे बढ़ने की सुविधा नहीं मिलती है । इसलिये गृह मंत्रालय को सबको एक तरह से देखना चाहिये कि कहां पर कमी है और कहां उसको ज्यादा ध्यान देने की जरूरत है । हमारे शहरों के अन्दर तो इन लोगों का विकास हो रहा है, लेकिन देहात की ओर वह नहीं बढ़ रहा है जहां कि इस चीज की बहुत कमी है । वहां के लोग जैसे पहले थे वैसे ही अब भी हैं ।

कल हमारे माननीय सदस्यों ने सब बातें रखीं लेकिन हमारे महिला वर्ग के बारे में कोई चर्चा नहीं हुई । जहां तक हरिजनों, शेड्यूल्ड कास्ट्स और शेड्यूल्ड ट्राइब्ज का सवाल है, उनकी लड़कियों को आगे आने की सुविधा होनी चाहिये । जितनी सुविधा उनको होनी चाहिये थी, उतनी आज नहीं है । उन्हें अवसर की बहुत कमी है ।

कल श्री उइके ने कहा था कि ढाई करोड़ आदिवासी हैं । यह बात नहीं है, ढाई करोड़ आदिवासी हैं और उनके साथ पांच या साढ़े पांच करोड़ हरिजन भी हैं । इनको अलग अलग नहीं देखना चाहिये । उन्होंने कल कहा था कि जो ईसाई मिशनरी हैं वे आदिवासियों को ईसाई बनाते हैं । मैं तो कहती हूं कि इसमें ईसाइयों का कसूर नहीं है । सारा कुसूर हमारा है । हमारे यहां ६०० रियासतें थीं, जिनमें राजे महाराजे थे । उन्हीं में से गोंड राजे भी थे । गोंड राजों ने अपने ऐश व आराम के कारण हमें आगे बढ़ने नहीं दिया, हमें शिक्षा दीक्षा नहीं दी, हमें अन्धेरे में डाले रहे । नाच और गाना होता रहा, शराब उड़ती रही । इसलिये जो हमारे शेड्यूल्ड कास्ट्स और आदिवासी लोग थे वे पीछे पड़े रहे । क्यों पीछे रहे ? क्योंकि उनको शिक्षा नहीं मिली । हमारे राजों को चौथ की जरूरत थी, और वह चौथ उनको मिलती रही, आदिवासी लोग आगे बढ़ें या न बढ़ें, इसको देखने की जरूरत उनको नहीं थी । इसलिये जहां पर आदिवासी और हरिजन हैं, उनकी ओर गृह मंत्रालय को देखने की की जरूरत है । मैं आज दोष तो किसी पर नहीं लगाना चाहती, लेकिन जहां पर आदिवासी लोग रहते हैं, वहां पर शराब का बहुत जोर है । उन जगहों पर शराब का जोर खत्म होना चाहिये क्योंकि वे लोग इसके कारण आगे नहीं बढ़ पाते हैं । मैं किसी पर लांछन नहीं लगाती लेकिन यह ख्याल मेरा गलत नहीं है । इसलिये जिस एरिया में आदिवासी रहते हैं, जहां पर भट्ठियों में शराब खूब बनती है, वहां उसे खत्म करने के लिये ज्यादा ध्यान से देखना चाहिये । जहां पर हमारे कल्याण केन्द्र हैं और जहां पर स्कूल हैं, वहां पर हमारे कर्मचारी घूम घूम कर काम करते हैं, लेकिन कोई भी वहां पर अपने बच्चों को पढ़ने भेजना पसन्द नहीं करता, स्कूल खाली पड़े रहते हैं । इसलिये इसका भी प्रबन्ध होना चाहिये कि

हमारी इन लोगों के विकास की योजना ठीक से चले। वहां पर शिक्षा अनिवार्य होनी चाहिये कि सब को अपने बच्चों को पढ़ने भेजना ही पड़ेगा।

इस संबंध में मेरा कहना यह है कि १०० करोड़ रुपया जो रक्खा गया है वह समय पर नहीं मिलता। हरिजनों को रुपया वक्त पर नहीं दिया जाता। वह गलत समय पर मिलता है जब कि वक्त निकल जाता है। रुपया मार्च में मिलता है और अप्रैल में मियाद खत्म हो जाती है। कहीं कहीं पर हरिजनों के मकान बनते हैं। कौन उनको मकान कहता है? अगर हरिजनों के मकान जाकर देखे जावें तो उनमें एक चारपाई के बाद दूसरी चारपाई नहीं आ सकती। इस ढंग से वे बनाये जाते हैं कि उनमें कोई भी सहूलियत नहीं हो सकती पता नहीं किस की पाकेट में सारा रुपया चला जाता है। यही हाल कुओं का है। कुएं खोदे जाते हैं, लेकिन उनमें पानी नहीं निकलता। हरिजन प्यासे मरते हैं। हमारी सेंट्रल गवर्नमेंट बराबर स्टेट गवर्नमेंट को रुपया देती है, बराबर सारे कार्य करती है, लेकिन जो हमारे कर्मचारी वहां जाते हैं, वहां के जो इंजीनियर हैं या दूसरे लोग हैं, वे सही तरीके से काम नहीं करते हैं।

एक माननीय सदस्य : वे दलाली करते हैं।

श्रीमती सहोदरा बाई राय : मैं तो किसी के लिये नहीं कह सकती कि वे दलाली करते हैं। पता नहीं योजना ठीक से नहीं बनती या सारा रुपया पेट्रोल वगैरह में खर्च हो जाता है, लेकिन यह बात जरूर है कि यह बड़ा कठिन मामला है। इस लिये मेरा यह निवेदन है कि एक हरिजन मिनिस्ट्री अलग से बनाई जाय तो बहुत अच्छा होगा। एक मिनिस्टर हरिजनों के लिये अलग से होना चाहिये जिस से देश के इस बड़े समाज की ठीक से उन्नति हो सके। यहाँ पर हमारी बहन बैठी हुई हैं, हमारे मिनिस्टर साहब बैठे हैं, उन पर और हमारे गृह मंत्रालय पर इतना बड़ा बोझा है कि ये उन्हें ठीक से नहीं उठा सकते। क्यों नहीं उठा सकते कि उन के जिम्मे काम बहुत है और हरिजनों का मामला बड़ा कठिन है। इस लिये मेरा सुझाव है कि हरिजन मिनिस्ट्री के लिये एक मिनिस्टर होना चाहिये। वह मिनिस्ट्री हरिजनों के काम को देखे जिस से सही तरीके से काम हो। एजुकेशन के लिये जो रुपया हो वह एजुकेशन के काम आये, दूसरी चीजों का रुपया उन कामों में आये। कहाँ गलती होती है, कहाँ सही काम होता है इस को एक मिनिस्टर स्वयम् जा कर देखे सही तरीके से। यह गृह मंत्रालय तो अपने ही कामों में उलझा रहता है, उस को इस को देखने का समय कहाँ है? मैं यह तो नहीं कहती कि यह मंत्रालय इस काम को चला नहीं सकता, चला तो सकता है, लेकिन इस में जितनी गड़बड़ी होती है उससे आप के ऊपर लाँछन आता है। अगर एक मिनिस्टर इस के लिये अलग से होगा तो वह सारे भारत के अन्दर जा कर और पार्लियामेंट के अन्दर देख सकेगा कि काम ठीक से हो रहा है या नहीं। अभी कहीं कहीं एजकेशन में जहाँ सवाल मास्टरी का आता है या कहीं भरती का सवाल आता है, तो जब तक सौ रुपया नहीं देते तब तक कामयाबी नहीं होती। यह बात मैं कहती तो जरूर हूं लेकिन इसको साबित करना बहुत मुश्किल है। अगर मैं किसी पर केस चलवाना चाहूं तो कौन गवाही देगा। इस लिये मैं किसी पर लाँछन नहीं लगाती। हर एक डिपार्टमेंट में आप देखें जब तक हम सौ रुपया नहीं देते तब तक हमें जगह नहीं मिल सकती। यह मेरी गलत बात नहीं है।

13 hrs.

मैं जब किसी कलक्टर या तहसीलदार के पास अपने क्षेत्र में या दूसरे क्षेत्र में जाती हूं या भारतवर्ष में हम किसी की भी सिफारिश ले कर जाते हैं, तो कहते हैं कि कांग्रेसी आए हैं और सिफारिश ले कर आये हैं, और कह देते हैं कि तुम्हारा काम नहीं हो सकता, अभी बस्ते में बन्द पड़ा है, जब आएगा तब देखेंगे। जिन लोगों को एजूकेशन नहीं मिली होती अगर वह चले जाते हैं तो उनका काम जल्दी हो जाता है क्योंकि उनसे उनको सौ या पचास रुपये मिल जाते हैं। हमसे तो उनको एक पाई मिलने वाली नहीं है। तो इस चीज को देखने की बड़ी आवश्यकता है।

हमारा हरिजन समाज और आदिवासी समाज अभी आगे नहीं बढ़ा है, उनके रास्ते में बन्धन हैं, इसलिये उनको आगे बढ़ाना चाहिये और सहूलियत देनी चाहिये। इसमें कमी हुई है। हरिजनों से भी मैं अपील करती हूं कि उनको भी सारा कुसूर गवर्नमेंट का ही नहीं बताना चाहिये। हमारा अपना भी कुसूर है। हमको भी सोचना चाहिये कि हम किस तरह से आगे बढ़ें, किस तरह से बड़े लोगों से मिलें और उनसे मिल कर चलें और किस तरह से अपना काम कराएं। जब तक ६ करोड़ हरिजन देश की बाकी जनता के साथ मिल कर नहीं चलेंगे तब तक हमारा सुधार नहीं हो सकता। आज हरिजनों में भी कई पार्टियां हो रही हैं। इस कारण हम आगे नहीं बढ़ पाते। और इसी लिए हमारी तरक्की नहीं हो रही है। इसलिये मेरी अपील है कि हमें भी सोच विचार कर काम करना चाहिये। मैंने किसी के खिलाफ बात नहीं कही है। मैंने तो सुझाव रखा है कि हमें मिल कर काम करना चाहिये जिसमें हम हरिजनों और आदिवासियों का काम सुचारु रूप से आगे बढ़े। हमको संगठित हो कर आगे चलना चाहिये ताकि सभी आगे बढ़ सकें। सब को बराबर शिक्षा मिलनी चाहिए। हमारे देश की जो और ३६ करोड़ जनता है, उसमें भी जो गरीब लोग हैं उनको भी शिक्षा आदि की सुविधाएं मिलनी चाहियें। हमारे कई बड़े घरों की लड़कियां विधवा हो जाती हैं तो उनको नौकरी दी जानी चाहिये। महिलाओं को तो नौकरी की पहले जरूरत है ताकि हमारा धर्म बच सके। जब हमारे लोग हमारा बहिष्कार कर देते हैं तो हमको कोई जगह नहीं मिलती और हम ईसाई मिशनरियों के दरवाजे पर पर जाती हैं। वहां वह हमको शिक्षा दिलवाकर डाक्टर और नर्स बनाते हैं और हमें सबल करते हैं और हमें बड़ी बड़ी नौकरियों पर पहुंचाते हैं। क्या हिन्दू धर्म में ऐसा नहीं किया जा सकता। हमें भी सहयोग देना चाहिये। अगर हम सहयोग दें तो हमारी एक बहिन भाग कर मिशनरियों के पास क्यों जाए।

आदिवासियों में ज्यादा ईसाई नहीं हैं। हरिजनों में तीन कौमें ज्यादा ईसाई हैं, अर्थात् मेहतर, बसोर, और चमार। कुछ आदिवासी भी हैं। ये चार कौमें ईसाई हैं। इसका कारण है। हमारे भाई हमको निकाल देते हैं। दंड देते हैं, हमारे ऊपर जातिवाद लादते हैं। हमको अपनाते नहीं हैं। जाति में नहीं रखते। दंड देते हैं। अगर हम दंड न दे सकें तो हमको निकाल देते हैं। हम किसके दरवाजे पर जाएं। इसलिये देखना चाहिये कि हमको अपने समाज का सहयोग मिले जिससे हमारे काम तेजी से चले।

मैंने आपका बहुत समय ले लिया। मैं बहुत ज्यादा नहीं कहना चाहती। मैं यही कहना चाहती हूं कि जो पैसा स्टेट गवर्नमेंट और सेंट्रल गवर्नमेंट लगाती है उसको ठीक तरह से लगना चाहिये और तैकरशाही पर जरा ध्यान देना चाहिये। वह लापरवाही से काम करते हैं इसी से कामयाबी नहीं होती।

Mr. Speaker: Shri Balakrishnan—not here. Shri Naval Prabhakar. He will finish in ten minutes. Thereafter, I shal call Shri Datar.

श्री नवल प्रभाकर (बाह्य दिल्ली—रक्षित —अनुसूचित जातियां) : श्रीमान् जी, समय तो कम है, इसलिए मैं बहुत लम्बी चौड़ी बातें न कर के, जो दिल्ली की समस्याएं हैं उन्हीं को पहले सामने रखूंगा।

दिल्ली में आज से लगभग बीस वर्ष पहले चमड़े का कारोबार करने वाले लगभग ढाई सौ परिवार थे और उन परिवारों के साथ और भी बहुत सारे भाई काम करते थे। इस से बहुत लोगों का गुजारा होता था। कारोबार चलता था। लेकिन दिल्ली मुनिसिपैलिटी कमेटी ने जो एक रिजोल्यूशन पास किया और रिजोल्यूशन पास कर के यह कहा कि अब से दिल्ली के किसी भी चमड़े का काम करने वाले को दिल्ली में लाइसेंस नहीं दिया जाएगा। और उस के परिणामस्वरूप कुछ लोगों की इस धारणा के फलस्वरूप कि इस काम को यहां से हटा दिया जाए इस काम करने वालों को लाइसेंस देना बन्द कर दिया गया। जैसे जैसे आबादी बढ़ती गयी वैसे वैसे यह कारोबार ठप्प होता गया। जब लाइसेंस नहीं मिले तो शहरी क्षेत्र को छोड़ कर कुछ भाई गांवों में, देहात की तरफ चले गए। लेकिन शहर वहां भी बढ़ गया और वहां भी उनको नहीं रहने दिया गया।

आज दिल्ली की अवस्था यह है कि दिल्ली में मद्रासी चमड़ा आता है, दिल्ली में कलकत्ते से चमड़ा आता है, उत्तर प्रदेश से आता है, और पंजाब से आता है, और हजारों नहीं, लाखों नहीं, बल्कि लाखों से भी अधिक रुपयों का चमड़ा आता है, और यहां के वे परिवार जो कि किसी समय दिल्ली में भरपेट रोटी पाते थे, आज उनकी बिल्कुल दयनीय अवस्था हो रही है। मैं गृह मंत्रालय से मांग किया चाहता हूं और मैं कमिश्नर महोदय से भी निवेदन किया चाहता हूं कि वह हम लोगों के उस पुराने धन्धे को देखें और आज की हमारी अवस्था को देखें, जो कि बहुत दयनीय होती जा रही है।

हम दिल्ली वाले यह महसूस जरूर करते हैं कि हमारे यहां देश के और भागों की अपेक्षा छुआछूत कम है। मैं महसूस करता हूं इस बात को। लेकिन जब मैं आर्थिक दृष्टि से देखता हूं तो पाता हूं कि भारत के और कोनों में जैसी हरिजनों की अवस्था है उस से कहीं बदतर अवस्था दिल्ली में है, जब कि यहां पर केन्द्रीय सरकार है, यहां पर कोई राज्य सरकार बीच में नहीं है। यहां का शासन सीधे केन्द्र से सम्बन्धित है। जब यहां पर राज्य विधान सभा थी तो हम सोचते थे कि केन्द्र का शासन होगा तो हमको ज्यादा राहत और सुख मिलेगा और अधिक संतोष प्राप्त होगा। लेकिन जो देखने में आ रहा है उस से जो आशाएं थीं वे धीरे धीरे धूमिल होती जा रही हैं।

मैं निवेदन किया चाहता हूं कि उत्तर प्रदेश में चर्म उद्योग के लिए बस्तियां बसायी गयी हैं। यहां पर भी और दूसरी ट्रेड्स और दूसरे उद्योग धन्धों के लिए तो बस्तियां बसायी गयी हैं लेकिन चमड़े के कारोबार की कोई बस्ती नहीं बसायी गयी है।

दिल्ली हरिजन वेलफेयर बोर्ड ने एक प्रस्ताव पास किया और यह मांग की कि दिल्ली प्रशासन को और भारत सरकार को एक ऐसी बस्ती बसानी चाहिए जिस में उन लोगों को वहां पर बसाया जाये और जो लोग भी चमड़े का कारोबार करना चाहते हैं, चमड़ा पकाना और रंगना चाहते हैं उन को वहां पर सुविधाएं दी जायें।

एक बात मैं और कहना चाहता हूं और वह चमड़े के ही सम्बन्ध में है। सैकड़ों और हजारों साल से हमारे यहां एक पुराने और दकयानूसी तरीके से चमड़ा कमाने का काम चलता आ रहा है। जरूरत इस बात की है कि आज के इस आधुनिक युग के अन्दर नये ढंग से चमड़ा कमाने का काम उन लोगों को सिखाना चाहिए और स्माल स्केल इंडस्ट्रीज के आधार पर उन के कामों को लगाना चाहिये।

जब मैं औद्योगिक बातों को लेता हूं तो हमारे यहां दिल्ली के अन्दर कारोबार करने वालों को ऋण दिया जाता है, हरिजनों को भी दिया जाता है लेकिन मैं देखता हूं कि जितना प्रतिशत सूद और दूसरे लोगों से लिया जाता है हरिजनों से भी उतना ही लिया जाता है। लेकिन हमारे पास का जो राज्य है पंजाब वहां हरिजनों को कारोबार और धंधा करने के लिए जो ऋण दिया जाता है उसका कोई सूद नहीं लिया जाता है। अब जब कि हमें केन्द्रशासित है, सीधा हमारा केन्द्र से सम्बन्ध है और जब हम केन्द्र के लाडले हैं तो कम से कम इतनी सुविधा तो हमें प्राप्त होनी चाहिये कि जिस तरीके से और दूसरे लोग कर्जा लेते हैं और उनको जो उसका सूद देना होता है तो इतना अन्तर तो होना ही चाहिए कि कम से कम सूद का जो बोझ है उस से हम बच जायें ताकि हम अपना काम अच्छे ढंग से चला सकें।

हरिजनों के लिए जहां तक आवास की व्यवस्था का सम्बन्ध है दिल्ली में यह मकानों की तंगी की समस्या साधारणतः बहुत विकट रूप धारण किये हुए है। जब भी मैं ने यह प्रश्न उठाया कि जो यहां अनुसूचित जाति के रहने वाले लोग हैं उन के के लिए मकानों की व्यवस्था की ओर ध्यान दिया जाना चाहिए तब तब यह कहा गया है कि यहां पर गन्दी बस्तियां हैं। गंदी बस्तियों के मामले को बहुत ही प्राथमिकता दी हुई है उसको टॉप प्राइरटी दी हुई है, मैं इसे तसलीम करता हूं कि वह तो आपने दी हुई है लेकिन वह केवल कागजों में चल रही है और उस दिशा में बहुत धीमे धीमे चला जा रहा है। अब मेरा दिल्ली प्रशासन से भी कुछ थोड़ा सा सम्बन्ध है क्योंकि यहां असेम्बली है नहीं। जमीन एक्वायर होती है, जमीन ऐक्वायर होने के बाद मैं उस के डेवलपमेंट की बात होगी। डेवलपमेंट होने के बाद फिर प्लाटस तैयार होंगे और प्लाट्स तैयार होने के बाद उनकी कीमत इतनी अधिक हो जायेगी कि हरिजन और दूसरी अनुसूचित जातियां उनको खरीद नहीं सकेंगी। गंदी बस्तियों के लोग जो वहां ले जाकर बसाये जायेंगे वे उनको खरीद नहीं सकेंगे। मकान बना कर भी यदि दिये गये तो वे बेचारे इतना किराया नहीं दे सकेंगे। मेरा कहना है कि जब हम समाजवादी समाज बनाने की बात कहते हैं तो वे लोग जब भी कोई बस्ती यहां पर बसायें और आज जैसी हालत चल रही है बहुत लोग ऐसे हैं जो कि अधिक पैसा देकर जमीन लेना चाहते हैं और यहां पर १०० और १५० रुपये तक जमीन बिकती है तो क्यों न सरकार इतने प्लाट्स डैवलप करे और फिर वहां पर सेवाओं की जरूरत तो पड़ेगी ही। धोबी की भी जरूरत पड़ेगी, जूते बनाने वाले चमार की जरूरत पड़ेगी और झाड़ू लगाने वाले भंगी की जरूरत पड़ेगी और जब कि हमारी सरकार की यह नीति है कि हम सब को एज में मिला जुला कर बसाना चाहते हैं तो इस तरीके की जो बस्तियां बसाये उन में क्यों नहीं इन हरिजनों को मुफ्त प्लाट्स दिये जायें और उन में उनको बसा दिया जाये ताकि वे लोगों की सेवा कर सकें। कहा जाता है कि प्रोफिट नो लौस बेसिस के ऊपर जमीनें दी जायें तो जो भूमि उनको दी जाये उसकी कीमत दूसरों

[श्री नवल प्रभाकर]

के ऊपर क्यों न लगाई जाये। यह जो हमारे अभागे हरिजन भाई हजारों साल से पिछड़े हुए चले आ रहे हैं और सरकार द्वारा यह जो समानता लाने की बात कही जाती है तो यह समानता और किस तरह से आयेगी। जाहिर है कि हरिजनों को कुछ विशेष रिआयतें देनी होंगी और दूसरों की अपेक्षा उन के साथ विशेष बर्ताव करना होगा तभी तो यह हमारे अभागे भाई आगे बढ़ सकेंगे और समाज के अन्य वर्गों के बराबर आ सकेंगे। अगर आपने हरिजनों के लिए साथ भी वही बर्ताव किया जो कि आप दूसरों को वहां पर बसाने के लिए करेंगे तो यह बेचारे वहां पर बस नहीं पा सकेंगे।

अब मैं इस संबंध में आपको एक मिसाल देना चाहता हूं। पाकिस्तान बना और जहां और लोग आये वहां हरिजन भी आये। हरिजनों को भी मकान दिये गये लेकिन न तो वे उनका किराया दे सके और न ही उन मकानों की कीमत अदा कर सके और उनको वहां से निकाल बाहर कर दिया गया। आज वे बेचारे उन मकानों से बाहर निकल कर झोंपड़े डाल कर उन में बैठ गये हैं और यकीन जानिये कि आज जैसी उनकी अवस्था है आप कितनी ही योजनाएं बनाइये, कितने ही मकान बनाइये, लेकिन इस तरीके से हरिजनों के पास कोई मकान रहने वाला नहीं है। अतः मेरा निवेदन है और मैं बहुत ही विनम्र भाव से यह कहना चाहता हूं कि अगर वस्तुतः हरिजनों को बसाने की बात है और यह गंदी बस्तियों को हटाने की बात है तो आप जिस तरीके से गांवों के अन्दर जमीन देते हैं और फिर मकान बनाने के लिए इजाजत देते हैं मैं नहीं चाहता कि शहर के लोगों को आप मकान बनाने के लिए इजाजत दें लेकिन मैं यह जरूर चाहता हूं कि उनको जो मकान बनाने के लिए जगह दी जाय वह बिलकुल निःशुल्क होनी चाहिए, मुफ्त होनी चाहिए तभी वे अपने मकान बना सकेंगे अन्यथा नहीं। उसके बाद में आप उनको ऋण दे दीजिये जिसको कि वे थोड़ा-थोड़ा कर के उतार देंगे और इस तरीके से वे मकान बना सकेंगे और उसके साथ ही वे आपकी वहां रह कर सेवा भी करेंगे।

मैंने देखा है कि दिल्ली में बहुत सारी बस्तियां ऐसी हैं जहां पर कि जरूरी सेवाओं का नितान्त अभाव है। वहां पर धोबी नहीं मिलते हैं और धोबी के लिए वहां के निवासियों को तीन मील चल कर जाना पड़ता है। जूता अगर उनका टूट जाये फूट जाये तो उसकी मरम्मत कराने के लिए उनको तीन मील दूर जाना पड़ता है। एक भंगी जिस के कि जिम्मे उस बस्ती में झाड़ू लगाने का काम है उसको ५ मील चल कर वहां आना होता है लेकिन उसको वहीं पर नहीं बसाया जाता है। मेरी यह विनम्र प्रार्थना है कि इसको देखा जाये और जो बस्तियां बसाई जायें उनमें हरिजनों को भी बसाया जाये।

शिक्षा की बात कही जाती है। जब बच्चा मैट्रिक पास कर लेता है और जब वह कालिज में दाखिल होना चाहता है तो दिल्ली में उसको कालिजों के दरवाजे बन्द मिलते हैं। पिछले दिनों मंत्री महोदय ने कहा था कि कालिजों में दाखिले के लिए हम अमुक परसेंटेज ही लेंगे और उस परसेंटेज से ज्यादा बच्चों को उच्च शिक्षा प्राप्त करने के लिए भर्ती नहीं करेंगे। इस रोक का परिणाम यह हो रहा है कि हरिजनों के बच्चों के वास्ते तो कालिजों के द्वार बिलकुल बन्द ही हो गये हैं कारण उनके बच्चे या तो सैकेंड डिवीजन में पास होते हैं या फिर थर्ड डिवीजन में पास होते

हैं और इस कारण और भी उनको कालिजों में दाखिला नहीं मिलता है । वे बेचारे वहां से निराश हो कर एम्प्लायमेंट एक्सचेंज की तरफ दौड़ते है और वहां भी उनको टका सा जवाब मिलता है । जब उनको वहां पर नौकरी नहीं मिलती है तो वे कहते है कि अच्छा भाई हमें कोई धंधा ही सिखलवा दो । टेकनिकल ट्रेनिंग और वोकेशनल ट्रेनिंग देने के वास्ते वहां कुछ इंतजाम है लेकिन वहां पर भी हालत यह है कि जरूरत के लिहाज से सीटें बहुत कम हैं और धंधों को सीखने के इच्छुक लोगों की तादाद इतनी अधिक होती है कि वहां पर भी उनको सीट नहीं मिल पाती हैं। वहां पर सीट्स रिजर्व हैं । अब मान लिया जाये कि १०० सीटें है और उन में से केवल १२ विद्यार्थियों को स्थान मिला तो वह बेचारे हरिजन जो कि सैकड़ों नहीं हजारों की तादाद में हों तो उन हजारों में से आप केवल बारह को काम-धंधे सिखाने के लिए ले लेंगे तो बाकी तो सब बेकार हो जायेंगे । इस तरीके से यह बेकारी बढ़ती चली जा रही है । या तो आप कोई इस तरीके का प्रबन्ध कीजिये कि उनको कालिज में पढ़ने के लिए स्थान मिले, अगर आप कालिजों में उन को नहीं पढ़ा सकते, ऊंची शिक्षा नहीं दे सकते तो मत दीजिये लेकिन उन्हें कोई काम धंधा सिखाने का तो इंतजाम कीजिये और धंधा अगर नहीं सिखा सकते तो फिर उनको काम दीजिये। यह एक बहुत ही गम्भीर मामला है और इस को आप को देखना होगा । अगर आप इस को नहीं देखेंगे तो हो सकता है कि पढ़े लिखे जो लोग हैं उनकी भावनाएं बदल जाती हैं, उत्तेजित हो जाते हैं और फिर उसके बाद न जाने कैसी-कैसी बातें सोचने लगते हैं और हो सकता है कि फिर शायद श्री गायकवाड़ उनको कोई रास्ता दिखायें और उस पर वह चलने लगें ।

अन्त में मैं एक बात कह कर बैठ जाता हूं । मैं फिर निवेदन करना चाहता हूं कि दिल्ली जो है, वह एक छोटी सी जगह हैं, लेकिन यहां के हरिजनों की अवस्था बहुत दयनीय है । हमारे यहां के विमुक्त जाति के लोगों की अवस्था तो और भी दयनीय है । उन की तादाद बहुत कम है, लेकिन आज जा कर अगर हम उन को देखें, तो मालूम होगा कि वे बिल्कुल पशुवत् बहुत बुरी अवस्था में रहते हैं । उन का कोई कमाने का धन्धा नहीं है । भीख मांगने के अलावा वे और कुछ नहीं करते हैं । मैं माननीय मंत्री जी से कहूंगा कि उनके लिए कोई विशेष प्रयत्न किया जाना चाहिये । जब तक उन के लिए कोई विशेष प्रयत्न नहीं किया जायेगा, उन का उत्थान नहीं हो सकता है । उन की पुरानी वृत्तियों को बदलने के लिये उन को विशेष सुविधायें देनी पड़ेंगी । अगर उन को विशेष सुविधायें नहीं दी जायेंगी, तो उन के आचरण ठीक नहीं होंगे ।

अध्यक्ष महोदय, मैं आप का धन्यवाद करता हूं और कमिश्नर महोदय का भी धन्यवाद करता हूं और आशा करता हूं कि वह दिल्ली में रहते हैं, वह दिल्ली का भी विशेष ख्याल रखें ।

Shri Datar: Mr. Speaker, I have been hearing very carefully the arguments that have been advanced by a number of hon. Members during the last three days. Before I deal with their points, I should like to make certain preliminary observations.

We are having discussions every year on the Report of the Commissioner for Scheduled Castes and Scheduled Tribes. I would desire that this Report has to be studied very carefully for two purposes. In the first instance, we ought to understand to what extent there has been an improvement in the conditions of the Scheduled Castes and Scheduled Tribes and other people as a result of

[Shri Datar]

the various actions taken by the State Governments and the Central Government together. Secondly, we should also understand to what extent the deficiencies in the coditions of these people still subsist. It is for this purpose that such a debate is to be of the greatest value for the guidance of Government, also for the guidance of the Commissioner for Scheduled Castes and Scheduled Tribes.

It is true that certain hon. Members have studied the Report very carefully and have pointed out certain relevant observations in this respect. I think, as you have rightly pointed out, that this Report deserves a very careful study and a selection of important points for discussion in the Lok Sabha or the other House. The procedure that you have suggested is likely to be of great use not only to the hon. Members of these communities but to the Members of Parliament as well, and will be of great help to the Governments, Central as well as States. That is the reason why I desire that in the course of our debate we should confine our arguments to what has been pointed out, either by way of appreciation or by way of difficulties, in this Report.

On the one hand, I find from this eighth report of the Commissioner for Scheduled Castes and Sechduled Tribes that there has been an improvement in certain directions. We had to contend against certain difficulties in the course of the First Plan and also in the early years of the Second Plan period. But, as you are aware, the Central and State Governments have been trying their best to see to it that the amounts that have been set apart for the Scheduled Castes and Scheduled Tribes and other backward classes are spent in time, that whatever difficulties there are, to the extent that these difficulties are avoidable, are removed. That is the reason why we find that in the present Report the Commissioner for Scheduled Castes and Scheduled Tribes has pointed out how the situation has been improving, so far as the expenditure or rather the tempo of expenditure of the State Governments is concerned. That is a point which we have to take into account.

When we started helping the State Governments in the First Plan, naturally because the State Governments were new to the problem, there were a number of difficulties and we could not reach the target at all. Then we laid down new methods, we laid down simpler procedure and I am very happy to find from the latest assessment of the position that by the end of the Second Plan we shall have spent very considerably, so far as the amounts under the different heads are concerned.

During the last two years, as I said, there has been a great tempo in the incidence of expenditure. Naturally, we are trying our best to request the State Governments not only to spend more but also to spend properly, and that has been responded to. Often times a number of hon. Members criticise the State Governments rather hardly. May I point out that they have got their own difficulties and to the extent that we have been asking those States to take action they have been responding in as satisfactory and as proper a manner as possible. That is the reason why the conditions were not what they were some years ago. In case one is to hear what certain hon. Members have stated, one is likely to believe that no progress has taken place at all. But that is not the correct position.

That is the reason why I desire that there ought to be a studied approach to the report by the Commissioner for Scheduled Castes and Scheduled Tribes, and the figures that I am going to place before this House will show that the tempo of progress has increased in an extremely satisfactory manner. We have taken up this question with the State Governments and we have been urging them

to spend more not only in the Central sector but also in the State sector to the extent that they dan do. There are certain difficulties in their way which we have to understand. In the case of the Central sector, as you are aware, the Government of India are bearing cent per cent of the expenditure. In the case of the State sector, naturally we divide the expenditure on 50:50 basis.

13.28 hrs.

[SHRI HEDA *in the Chair*]

Oftentimes what happens in this particular case in the case of the States is this. In a particular year they could not spend what they ought to have spent in the State sector. When the general budget for next year is to be considered, the Planning Commission and other authorities that call the State Governments to account say that inasmuch as they spent less in the earlier or preceding years, so they should not ask for more in the subsequent year. So, it should be understood that when there is a general scaling down of expenditure by the Planning Commission and other authorities concerned, then naturally even under the headings of expenditure on backward classes there is bound to be some scaling down, some reduction. That is the reason why this difficulty arises sometimes. In spite of all these difficulties, I am very happy to find that we shall be in a position by the end of the Second Plan early next year to have spent fairly satisfactorily, I would say even very satisfactorily, so far as various items of expenditure under the different heads are concerned. We are trying towards our objective and we are hoping that it will succed by the end of the current year which is also the end of the Second Five Year Plan.

So far as the Scheduled Tribes are concerned, it is true that there are certain States where the tempo of expenditure has to rise. Take for example the case of Madhya Pradesh area. There are tempo of expenditure has to rise very considerably. We are anxious that the State Government and the Centre together see to it that this tempo which is now low rises considerably. Therefore, in the case of the Scheduled Tribes the percentage of expenditure as against the targets that have been laid down will be 78 per cent. of the amount that has been reserved for the interests of the Scheduled Tribes, that is, 78 per cent. will have been spent by the end of the Second Five Year Plan period.

So far as the Scheduled Castes are concerned, in spite of his strong speech may I point out in all humility to my hon. friend, Shri Gaikwad, that their condition is far more substantially improving than what he wants us to believe. In the case of the Scheduled Castes does he know that we shall have reached 94 per cent. so far as the total expenditure over the Scheduled Castes during the Second Five Year Plan is concerned, that is, Rs. 27 crores? I am speaking from memory. 94 per cent. of the monies that have been reserved for the Scheduled Castes development and other projects will have been spent by the end of the Second Five Year Plan.

Shri D. A. Katti (Chikodi): The question is whether that money is spent properly.

Shri Datar: I am dealing at present with the question of low incidence of expenditure. That is the point. When I am addressing myself to one point, it is not proper to take or to shift to another point.

So far as this question is concerned, we were extremely sorry to see that the tempo of expenditure had not been rising. But we are happy to find that it will rise to 94 per cent. That much will have been completed at the end of the Second Five Year Plan.

So far as the denotified Tribes are concerned, it would come to about 82 per cent. So far as other backward

[Shri Datar]

classes are concerned, it would come to 81 per cent. Thus on the whole so far as the different categories of backward classes are concerned, the general percentage will be 85. This is so far as the amount of Rs. 90 and odd crores which has been specifically reserved for the Scheduled Castes and Scheduled Tribes and other backward classes is concerned.

Somehow there was a misconception held in a number of quarters that in respect of these backward classes the money that has to be spent was only the amount of Rs. 92 crores and not more. In fact, we have been trying hard with the State Governments and with the public also. Even in respect of Tribes, please note, under the Constitution we have to make certain grants. But, after all, the responsibility for the welfare of all the different categories of these backward classes is on the States. All the same we have taken upon ourselves the responsibility or the obligation of supplementing their efforts by granting them more. Out of Rs. 92 crores, you will have seen that roughly Rs 60 crores or about two-thirds represents the amount that the Government of India are giving to the various State Governments. If this is taken into account, you will agree that the position is not so bad as it is reflected in the speeches of certain hon. Members.

Certain other suggestions of a comprehensive or of a wide character have been made. Two or three I should like to notice in this connection. One of them is a question which we have answered at least seven or eight times because this point is raised not only during the debate on the Report but also during the debate on the 'Home Ministry's demands. As I have stated, in respect of the schemes for the backward classes that is a question which has to be attended to. This is a problem which is solely the problem of the State Governments and the Central Govment, even when we are disposed to do so, cannot undertake the stupendous responsibility, that is, the executive responsibility of carrying out all these schemes.

The point is often lost sight of by a number of hon. Members that under article 338 of the Constitution what is to be done is the appointment of a Commissioner for Scheduled Castes and Scheduled Tribes by the President. His duties have also been defined. He has to find out how the conditions of the Scheduled Castes and Scheduled Tribes are there and to what extent the safeguards given by the Constitution are or are not fulfilled. Beyond this, what you can call the assessing responsibility, the investigating responsibility and finally the reporting responsibility, it is not possible for the Commissioner for Scheduled Castes and Scheduled Tribes or for the Government of India to assume the executive responsibility of implementing all the schemes either in the Central sector or in the State sector. After all, they are the authorities directly concerned. I would not like that we criticise the State Governments harshly on the floor of this House. They have their own difficulties.

Shri Dasaratha Deb (Tripura): By amending the Consitution why should we not give that executive power to the States as well as to the Centre?

Shri Datar: It is neither desirable nor practicable. Government of India cannot assume the executive responsibility of actually executing the scheme, say in Assam or in the Ramnad District of the Madras State or elsewhere. That is a question which the State Government have themselves to attend to under the federal structure that we have. After all, let us also understand that the State

Governments are popular governments. Their ministries are elected. Members are elected by adult franchise. Under these circumstances, it would not be proper for us to mistrust what the State Governments have been doing.

Secondly, we have also got the legislatures there. That is the reason why three or four years ago I made a suggestion on the floor of this House that inasmuch as at least a part of the debate here is likely to be unrealistic because we may not know exactly their own difficulties, that is, the difficulties of the various State Government. That is the reason why I made a suggestion on the floor of the House. We took it up with the State Governments that the Report of the Commissioner for Scheduled Castes and Scheduled Tribes should be debated upon or should be discussed in the various State legislatures. That has been accepted by a number of State Governments. I find that at least in three State legislatures there has been such a discussion.

Under these circumstances, for the very stupendity of the problem concerned and in view of the fact that the State Governments have to carry on this project if the Government of India cannot assume any executive responsibility, I fail to understand why hon. Members suggest that there ought to be a ministry for Scheduled Castes and Scheduled Tribes. Our work to a large extent, as I have stated, is to give monies to them. We sanction the various schemes either in the Central sector or in the States sector. We give them advice. We have got Assistant Regional Commissioners. Their number at present is nine. We propose to increase, if that were possible, that by seven so that every State will have a direct Assistant Regional Commissioner. He will be something like a liasion officer between the Government of India on the one hand and the State Governments on the other. I have myself seen the fine work that our young and able Assistant Commissioners have been doing in a number of States. In fact, I have myself seen the Chief Ministers and the Social Welfare Ministers of the State Governments taking their help or consulting our Assistant Commissioners. That is how the work has been coordinated and our Assistant Commissioners are helping the State Governments, in the first place, for the purpose of drawing up proper schemes and secondly for the purpose of evaluating what has been done by them. That is the reason why the work that we have been carrying on is of a particular nature that I have realistically described to this House. Under these circumstances, it would not be proper for us to say that we should assume that responsibility. Even if, for the sake of argument, you have a separate Ministry, the work will be the same that we are doing and it is nobody's case that the work has been suffering from under-staff or from giving less attention. In fact, I may point out that the Home Minister has been extremely anxious to give the greatest time and the greatest amount of attention to social welfare schemes so far these backward classes are concerned.

I would now deal with certain other problems which have been broadly raised by certain hon. Members. So far as the allocation in the Third Plan is concerned, as the House is aware, we had a conference of Social Welfare Ministers at the State level. We also decided that the amount should be increased. We are taking up this question with the Planning Commission. But, we have also to understand their difficulties. We have also to take into account the historic realities that in certain cases the State Governments were not in a position to spend the whole amount. Therefore, it will not be proper to expect that this amount would be raised to the extent as certain hon. Members have suggested. It is not merely a question of raising the money under this head. The greater and more important question is of

[Shri Datar]

inducing the State Governments to consider that out of the general revenues, these schemes for the welfare of Scheduled Castes and Scheduled Tribes, etc., have also to be properly supported. Because, as I have said, the conditions of these people are far from satisfactory. In some cases, their condition is very low. As has been pointed out by certain hon. Members, sometimes, it is even subhuman. Take the case of the tribal people. All the same, in the interests of the success of democracy, in the interests of complete establishment of a Welfare state, it is absolutely essential that these disparities, either economic disparities or educational disparities or other disparities are removed by giving full attention to the schemes for these people as an organic part of the general Budget set up. That is what we have been impressing most and hon. Members will kindly understand that this is far more important than a few crores of rupees being added to the amount that we have. That also, we are trying our best to get. After all, they form a very large percentage of the population—5½ crores so far as Scheduled Castes are concerned and about 2 crores or more so far as the Scheduled Tribes are concerned. They do not constitute a very small community. Secondly, their interests have to be safeguarded and advanced to the extent that they are below the minimum level of economic development in the whole of India. That is the reason why I am more anxious to request the State Governments to see to it that when they prepare the General Budget—we have also requested the Planning Commission in this respect—they should take this also into account, just as the backward areas are to be taken into account. The backward areas have also got to be developed so that they would come on a line with the other developed areas. Similarly, eight crores of people constitute a great and important responsibility on the various State Governments. That is the reason why I should point out to this hon. House that this has to be understood as a supplementary provision, not as the principal provision. As some hon. Members stated, they believe—it is rather inaccurate—that the interests of the Scheduled Castes and Scheduled Tribes are to be looked after only from out of the sum of Rs. 90 crores and odd under the Second Plan. I am not satisfied with that. I am anxious to see that they are entitled as the citizens of India, especially as citizens under disabilities, to a proper share, not merely a proportionate share of the amount. I do not want a proportionate share. I want a greater share in relation to their backwardness. That has to be our criterion. I hope that the point that I have made might appeal to hon. Members.

Shri Ranga: May I ask one little information? I hope that attitude will apply to the backward classes also apart from the Scheduled Castes and Scheduled Tribes.

Shri Datar: So far as the backward classes are concerned, we are already looking after them to a certain extent. May I point out to the hon. Member that we have got the Scheduled Tribes, then we have got the Scheduled Castes, then we have got the denotified tribes, formerly known as ex-rriminal tribes, and then we have got the general backward classes. So far as these are concerned, what is done is, the Stote Governments look after them in various ways. They have got their own lists and they spend a lot of money.

Shri D. A. Katti: In Mysore, excepting the brahmins, almost all the castes are treated as backward classes

श्री रामसेवक यादव : इन सुविधाओं को देखें तो क्या बनिया और कायस्थ भी बैकवर्ड क्लसेज् मे आते हैं ?

Shri Datar: I can understand educational forwardness; but I cannot understand economic forwardness so

far as the brahmins are concerned. It would not be proper to discuss the question community-wise. The hon. Member is aware that in the State from which he comes, there was a particular list to which the strongest objection was taken, and that State Government also—and that goes to their credit—are revising it and basing backwardness on certain understandable principles. I think they are proceeding in the right direction. One is the level of illiteracy and the other is the pursuit of vocations which do not require any literacy at all. An interim report has been received; but the final report is yet to come.

Shri Basappa (Tiptur): Does educational backwardness mean only literacy and nothing more than that?

Shri Datar:. I think, generally, it means that.

Shri Basappa: The Constitution speaks of educational and social backwardness. Literacy means only writing letters, reading and writing. Educational backwardness means something more.

Shri Datar: I have no abjection to agree with my hon. friend. At least, let us have literacy in the first place. At least let us begin with literacy. As you are aware, literacy has advanced during the last 10 years from about 17 per cent to 40 per cent in the whole of India. I would agree that it should be on a larger scale, that it should be social backwardness and educational backwardness, in that sense, more people should be educated at a number of levels. It is not necessarily the 3 R's. I would entirely agree with him.

So far as the other backward classes are concerned, that question is always being considered by the State Government. As has been pointed out on a number of occasions, we have left the question of deciding the criteria of backwardness to the various State Governments. In fact, the Ministry of Education have been accepting the lists of backward classes as laid down by the various States for post-matriculate scholarships. It is not necessary for me to go into that question, but I would agree with my hon. friend that backwardness, whereever it is, in whatever farm, has to go, and it has to be given priority, because democracy cannot succeed when there are such diversities of conditions, such instances of backwardness, traditional, occupational or other. Backwardness is incompatible with demoracy, with enlightenment, and has got to go. That is why we are trying see that all such backwardness goes. Shri Gaikwad and other Members are entitled to be impatient, but they will also realise it is an age-long malady, it is not a malady of yesterday.

It is not that backwardness or untouchability will disappear with Government help or by Government action alone. Many hon. Members believe that if more money is spent by Government, backwardness will go, untouchability will disappear. It take a long time for social disabilities to disappear. On reading the Commissioner's Report, I was surprised and amazed at the condition of the Scheduled Castes in U.P. and certain other States in the matter of temple entry etc. This is a social problem, and to some extent Government can give an impetus by making grants to non-official organisations or State Governments for the purpose of carrying on propaganda, but let me again point out that it is not merely a question of money; it is disinterested service in the first instance, I would say, of the caste Hindus who have to repent of the sin that they committed in respect of untouchability. Social conscience has to be roused to the fullest extent, and I am anxious that non-official public workers go round. We have been accustomed to it since Gandhiji's time. Everything cannot and does not depend upon money or Government. We for our part are

[Shri Datar]

taking supreme steps to see that these people get over these social disabilities which would not disappear even by prosecutions. The number of prosecutions is also rising, it is more than 500 as was pointed out, but hon. Members will realise that we have to improve those who had been sinners by mental and moral conviction. That is what Gandhiji did. Prosecution is absolutely essential in certain cases, because there are die-hards who are open to no argument except the argument of the sanction of force. But, if I have an erring brother, the best course would be not merely to go on complaining against him, but to try to touch his conscience to the extent possible. That is why to a large extent all of us as Indians are trying our best to see that Gandhiji's methods are approached.

I can understand and sympathise with their bitterness and impatience, but let me say that the conscience of those who have been roused is with them. It has been my great fortune to find members of the caste Hindus, members of the sinning or erring class—the Scheduled Castes workers were already there—carrying on propaganda against untouchability in the far interior and hilly areas, places 200 miles away from the nearest railway station. That gives me hope that by following the policy of Gandhiji we will succeed.

Let us by all means enforce the law. We have requested the State Governments that wherever any information is received, the police officers should take the strongest action. The condition of the Scheduled Castes in many villages is far from satisfactory. Economically they are under the hold of the other classes, and that is why though they might give information, they would not come to a court to give evidence. We have to understand these difficulties, difficulties which are inherent in the situation. In one case, remember, when the matter had been pressed and ultimately there was a conviction, it had very bad repercussions and the whole of the poor Scheduled Caste people, whose number was not large, had to suffer, but the State Government did take action and now the situation has been brought under control. So, the law has to take its course against those who are breakers of the law those beyond redemption, but there are lakhs of others, an appeal to whose reason and conscience is likely to be effective. So, let us take both into account. Let us not think that the Scheduled Castes and the Caste Hindus are always on warring terms. After all, we all belong to the same nation, whatever Shri Gaikwad may say. We are also as much Indians, entitled to the soil as much as he and others are. Let us not bring in racial or other considerations.

The Minister of Agriculture (Dr. P. S. Deshmukh): They claim to be the original inhabitants.

Shri Datar: They are, but we have been settled here for so many hundreds of years that we and they have to live as brothers. All the 40 crores of people are residents of India, entitled to all rights.

I can understand and appreciate his desire that their percentage in the services has to rise. So far as that point is concerned, may I point out that they are still new to service? We look into every case where the candidate's claim has not been accepted on grounds other than legitimate. What we have done is this. I should explain the position so far as the services are concerned. We have not only down the percentage of reservations in respect of Government services, but I am very glad to tell the House that the semi-Government organisations, autonomous corporations and others have also agreed to have this percentage; we took up this question with them, and all of them have agreed now to introduce at the direct recruitment stage this reservation of

12 per cent, 5 per cent or whatever it is.

So far as the services are concerned, it is now working well. It is true that they have not been coming up in large numbers, so far as the higher levels of the services are concerned. Here, let us understand one more point. At the direct recruitment stage, it is true that the reservation has to be there. That is what we are trying our best to ensure. And we informed the House only the other day that we had established liaison or co-ordinating officers in every Ministry for this purpose. It is their duty to see that within the orbit of that Ministry or within the orbit of that attached office or directorate, this percentage is carried out properly.

An Hon. Member: What about registration?

Shri Datar: We have also issued instructions to the employment exchanges that it is their duty to register the names of Schedule Castes or Scheduled Tribes, wherever they reside. My hon. friend's objection had some force in it, but we have now issued instructions that in all cases, wherever Scheduled Castes or Scheduled Tribes candidates come forward their names have to be registered, and their names have to be properly nominated in all cases. Whenever there is even a single instance of a wrong rejection of a Scheduled Castes or Scheduled Tribes candidate, Government take steps to see that the mistake is corrected.

Shri Dasaratha Deb: For the information of the hon. Minister, I might say that one training course is being conducted in Agartala, so far as the Assistant Surveyor's scheme is concerned. 62 students were taken in each batch; out of them, more than 13 tribal candidates had applied, but only was selected.

Shri Datar: Let the hon. Member give the figures to me. I shall surely look into this matter. It is my duty to see that all candidates who are suitable are not rejected as unsuitable. I am prepared to look into this matter.

Shri Ram Sewak Yadav: What is this adjective 'suitable'? What is the meaning of 'suitability'?

An Hon. Member: It will take centuries in that case.

Shri Datar: It will not take centuries, as hon. Members opposite have said. I am very happy to find that the Scheduled Castes and Scheduled Tribes candidates are doing well; they are carrying on their work very efficiently, and though the progress is bound to be slow, it cannot be so slow, as the hon. Member fears.

So far as the services are concerned, I may point out that we can have reservation only at the direct recruitment stage and not at the promotion stage? That is a question which has been raised by the Railway Ministry. You are aware, Sir, of the Madras High Court's decision on this point. I undestand that that matter is now pending in appeal before the Supreme Court. So, I would not deal with that matter, except to point out that whenever there is any promotion, the promotion has to be on the basis either of merit or of seniority. These are the two points that are taken into accolunt.

14 hrs.

In order to increase the orbit of the intake in promotions, what we have done is this. We have laid down that promotion is not solely on the basis of seniority. We take in a cerain percentage on the result of what is known as the departmental examination. Suppose any promotion has to take place; and we have to take in, let us say, 20 candidates, then, we hold a departmental examination. The conditions are slackened in the case of the Scheduled Castes

[Shri Datar]

and Scheduled Tribes. They are allowed to appear for the examination. The examination is held by the UPSC, and we have stated that not very rigid standards should be followed in their case; what is necessary in their case is that they must have certain minimum qualifications and not too high qualifications. We have laid down this thing very clearly in our instructions and in our circulars. So, in these circumstances, you will find that the orbit of reservation has also been enlarged to a certain extent by extending it to departmental examinations. Otherwise, what will happen is that if a man is in service, it would be our duty to see that he is not promoted simply because he is a Scheduled Castes or Scheduled Tribes candidate, but he puts in proper and satisfactory work. I may point out to my hon. friends that in every case, where there is a wrong supersession, or there is a case of being passed over, at the highest level, we look into the matter and we see that injustice is not done.

It is true that their number in the services is rising at a very small pace, so far as the higher services are concerned, but there are certain difficulties inherent in it. My hon. friend was entirely wrong in making a reference to the ICS conditions of service during the British regime and the conditions obtaining now. Does my hon. friend know that even now, in the ten or eleven All-India services and other services, we have reserved a certain percentage for Harijans and for tribal people? Secondly, I may point out that the moment the UPSC finds that a particular candidate has satisfied the minimum qualifications, then, whatever his number or rank might be, we try to take him in. Suppose we have to take in ten people for the IAS, and the number that is given to us is 70; if a Scheduled Caste or Scheduled Tribe candidate is having the rank 69 or 70, then we find that he is within the orbit of qualified candidates, and we pick him up and we do not take the others, so far as that service is concerned. Therefore, it was extremely ungraceful on the part of my hon. friend to have made a reference to things which were entirely different. In fact, we are trying our best to see to it that there is no discrimination against them. But you will agree that there are certain services where higher standards are required, especially the higher grades of services. If, on account of a certain long, era of unfortunate conditions, they take to it somewhat late, then, we need not blame them for that; let not Government also be blamed for that. We are anxious to see that the percentage is fully reached on the basis of relaxed or reduced standards. This is so far as the services are concerned.

So far as the tribal blocks are concerned we are anxious that the tribal blocks succeed to the fullest extent. That is the reason why my Ministry has been giving to each tribal block Rs. 15 lakhs in addition to the Rs. 12 lakhs which are being spent by the Ministry of Community Development and the State Government together.

Shri Chintamoni Panigrahi (Puri): Four such blocks have been sanctioned for Orissa. But is the money being spent there? What is the report that the hon. Minister has got?

Shri Datar: The hon. Member may wait and hear what I am going to say. It is true that the conditions require considerable improvement. I myself saw some of these multi-purpose blocks, and I myself wanted to know the tribal touch given to these tribal blocks. Thereafter, we took up that question; we appointed a Committee with Dr. Verrier Elwin, and that committee's report is in our hands; we are trying to see to what extent the conditions can be improved.

It is true that on the one hand, the Scheduled castes people are the

worst sufferers on account of social disabilities, but it is also true that on the other hand, the tribals are also similar sufferers on account of the long age of isolation. Both of them have to be brought up. Even here, I might mention incidentally that we are anxious to bring up the lowliest of these people first. It is true that there are a number of communities within the Scheduled Castes, and there are a number of subsets among the tribals. The lowliest among them, to whom our help has not reached, have to be brought up first. Take, for example, the community of Doms in Bihar, or the Bhangis or the nomads. We appointed a small committee to find out the condition of the nomadic tribes, that is, those who are still moving from place to place and who have no settled residence.

Now, we are trying our best to see—and the State Governments are fully cooperating with us—that these, the most unfortunate of unfortunate persons are entitled to greater assistance and priority of assistance so far as their conditions are concerned.

You would agree, therefore, that we are trying our best. After reviewing the conditions under the First Five Year Plan and after reviewing their conditions on the eve of the expiry of the Second Five Year Plan, may I add in all humility, that the conditions have improved to a larger extent though they still require further improvement? That is a point which we have kept in view in preparing the Third Five Year Plan. I value the criticisms of my hon. friends, those who are naturally critics, because thereby we know the conditions. In the Third Five Year Plan, with the cooperation of the hon. Members of Parliament and with public help by the question being agitated by the public in general and with Government help and with the fullest response from the State Governments, I am confident that the conditions of these unfortunate people will improve to a far more greater extent than what they are at present.

श्री उइके (मंडला-रक्षित-अनुसूचित आदिम जातियां) : सभापति महोदय, मैं मंत्री जी से दो तीन प्रश्न करना चाहता हूं ।

सभापति महोदय : प्रश्नों का समय यह नहीं है ।

श्री उइके : मैं ने जो प्रश्न उठाए थे, उनका उत्तर मुझे नहीं मिला है ।

सभापति महोदय : उनका उत्तर आप श्रीमती आल्वा से ले सकते हैं । प्रश्नों का यह अवसर नहीं है I am just feeling shortage of time.

Shri Warior (Trichur): A clarification, Sir.

Mr. Chairman: This is not the occasion for clarification. Questions can be allowed when Shrimati Alva is replying to the debate and not at the end of every intervening speech. Since the time at our disposal is short, I am anxious that hon. Members should restrict themselves to the 10 minutes suggested by the hon Speaker. I will ring the first bell at the end of 8 minutes and the second bell at the end of 9½ minutes.

श्री राम सेवक यादव : सभापति महोदय, अगर एक घंटा बढ़ा दिया जाये, तो बहुत अच्छा होगा ।

Mr. Chairman: If the House cooperates and if we put our points in a short time, I think, all the points may be put in. If necessary, I will extend the time.

श्री शंकर देव (गुलवर्गा-रक्षित-अनुसूचित जातियां) : सभापति महोदय, जैसा कि आपने निदेश दिया है, समय बहुत थोड़ा है और इस अवसर पर मेरा उद्देश्य यह नहीं है कि मैं कोई ईमोशनल स्पीच हाउस के सामने रखूं । इस रिपोर्ट को दृष्टि में रखते हुए मैं दो चार सजेशन्ज़ पेश करना चाहता हूं ।

[श्री शंकर देव]

पिछली बार भी मैंने कहा था कि शिड्यूल्ड कास्ट्स के लोगों में इन्फ़ीरियारटी कम्पलैक्स बहुत ज्यादा है और अगर उनको दूसरी कास्ट्स के बराबर लाना है, तो कुछ प्रैक्टिकल सजेशन्ज को कार्यान्वित करना होगा । उस समय भी मैंने कुछ सजेशन्ज दी थीं । मुझे मालूम नहीं कि गवर्नमेंट ने उनको कहां तक इम्पलीमेंट करने की कोशिश की है । सब से बड़ी चीज जो मैंने पिछली बार बताई थी, यह थी कि जब तक इन्टर-कास्ट मैरिजेज, अन्तर्जातीय विवाह, नहीं होंगे, तब तक छुआछूत की समस्या हल नहीं हो सकती है । छुआछूत के निवारण के लिये हजारों रुपये खर्च किये जाते हैं और कम्यूनिटी डिनर्ज की बात की जाती है । कम्यूनिटी डिनर में क्या होता है कि उसमें तरह तरह के लोगों को बुलाते हैं और वे सब लोग एक जगह मिल कर खाना खाते हैं । लेकिन इस तरह खाने से छुआछात का निवारण नहीं हो सकता है, बल्कि जब तक मिक्सचर आफ ब्लड, रक्त का सम्मिश्रण नहीं होगा, तब तक यह समस्या हल नहीं हो सकती है । इसके लिये मैंने ये प्रैक्टिकल सजेशन दिए थे कि गवर्नमेंट सर्विसेज में उन्हीं लोगों को रिक्रूट किया जाये, जो कि इन्टरकास्ट मैरिज करे और जो लोग रिक्रूट हो चुके हैं, जो गवर्नमेंट सर्वेंट हैं, उन में से उन्हीं को प्रोमोशन दिया जाये, जिनके बच्चे इन्टर-कास्ट मैरिज करें । अगर इस तरह का रैस्ट्रिक्शन किया जाये, तो मैं समझता हूं कि थोड़ा थोड़ा करके इन्टर-कास्ट मैरिजेज को प्रोत्साहन मिल सकता है ।

मैंने रिजर्वेशन आफ सीट्स के बारे में भी कहा था । हर जगह पर नौकरी करने के लिये आदमी तैयार होता है, लेकिन भंगियों का काम ऐसा है, जहां कोई भी काम करने के लिये तैयार नहीं होता । मैंने यह कहा था कि म्यूनिसिपैलिटीज में भंगियों की जितनी पोस्ट्स हों , उन में से कम से कम पांच परसेंट नान-हरिजन्ज के लिए, हरिजनेतर लोगों के लिए रिजर्व्ड कर दी जायें । हायर कास्ट्स के लोगों के लिये वे जगह रिजर्व्ड हों, वही लोग एप्लाई करें और उन जगहों पर वे ही रिक्रूट किये जायें । वे लोग भंगियों के साथ मिल कर काम करें । इस प्रकार दूसरे भंगियों में जो यह इन्फ़ीरियारिटी कम्पलैक्स है कि हम लोग नीच जातियों के हैं, हजारों सालों से चली आ रही वह भावना खत्म हो जायेगी । यह सजेस्शन गवर्नमेंट इम्प्लीमेंट कर सकती है ।

वैसे इमोशनल स्पीचिज हम बहुत दे सकते हैं, लेकिन मैं समझता हूं कि उस से सिर्फ रेपीटीशन ही होगा और उससे गवर्नमेंट की गाइडेंस नहीं होगी । मैं चाहता हूं कि गवर्नमेंट के लोग और कमिश्नर महोदय इस बात पर गौर करें और सोचें कि कहां तक इसको इम्प्लीमेंट किया जा सकता है ।

यहां पर कुछ लोगों ने कहा कि ट्राइबल एरियाज में जो आश्रम स्कूल बनाये जाते हैं, उनमें मांस, मछली न मिलने से बच्चों को रतौंधी वगैरह होती है । अगर इस चीज को इम्प्लीमेंट करना है और बच्चों को मांस और मछली देना है, तो मैं यह कहता हूं कि आश्रम स्कूल जो नाम रखा गया है, उसमें से "आश्रम" शब्द को हटा दिया जाये, क्योंकि "आश्रम" शब्द एक ऐसे पवित्र स्थान को डिनोट करता है, जिसमें सात्विक आहार, विचार और आचरण होगा । हो सकता है कि कालान्तर में ट्राइबल एरियाज के बच्चे मांस वगैरह खाने लग जायें, क्योंकि वे लोग मांसहारी प्राणी हैं, इसलिये उनको आश्रम स्कूल न कह कर पाठशाला या ट्राइबल छात्रावास कहा जाये, तो अच्छा होगा । मुझे आशा है कि मेरी इस छोटी सी सजेस्शन पर अमल किया जायेगा ।

जहां तक नियो-बुद्धिस्ट्स, नूतन बुद्धिस्ट्स, का सम्बन्ध है, उन लोगों की कनसेशन्ज किस तरह विदड्रा की जा सकती है यह मेरी समझ में नहीं आता । यह ठीक है कि वे लोग हिन्दू नहीं रहते हैं और इस तरीके से ला के अनुसार वे उस श्रेणी में नहीं आते कि उनको तमाम फ़ैसिलिटीज दी जायें । लेकिन जहां तक मैं समझता हूं, उनकी सोशल और इकानामिक कन्डीशन्ज वैसी ही रहती हैं, तो कोई कारण नहीं कि उनको फ़ैसिलीटीज देने से इन्कार किया जाये । बुद्धिस्ट्स होने के बावजूद पूरी सोसाइटी उनको वैसे ही देख ती है, जैसे कि हरिजनों को। मैं उनके बारे में यह कहूंगा कि उनको न केवल सोशल और एजूकेशनल फ़ैसिलीटीज मिलनी चाहिए, बल्कि जो पालिटिकल फ़ैसिलिटीज हैं, वे भी उनको मिलनी चाहिए। अगर कुछ हरिजन अपने आपको बुद्धिस्ट् कहने लगें, तो उनकी कन्डीशन्ज चैंज हो जायेंगी, मैं यह समझने में असमर्थ हूं । इसके अतिरिक्त गवर्नमेंट और दूसरे लोग समझते है कि हरिजन कल्चरली और रिलीजसली और तमाम प्वायंट्स आफ व्यू से आगे बढ़ने की कोशिश करते हैं । अगर कोई हरिजन बुद्धिस्ट होते हैं, तो यह तो एक खुशी की बात है कि वे एक कल्चर्ड सोसाइटी में मिक्सअप होने की कोशिश करते हैं । मैंने हजारों को देखा कि उन्होंने बुद्धिस्ट होने के बाद मांस, मछली और शराब पीना छोड़ दिया है। यह तो एक कल्चरल डेवलपमेंट है और यह एक खुशी की बात है । गवर्नमेंट को तो आगे बढ कर उनको फ़ैसिलिटी देनी चाहिए । इसके बजाय जो बुद्धिस्ट्स हो गये हैं, गवर्नमेंट उनको कोई फ़ैसिलिटीज नहीं देगी, यह तो ग़लत बात है । अगर ऐसी बात है, तो हम जैसे शिड्यूल्ड कास्ट्स के जो लोग इलैक्ट होकर आए हैं, जो पब्लिक में और इस हाउस में बोलने के लायक हो गए हैं और कल्चरली और एजुकेशनली आगे बढ़ गये हैं, इसलिये उन की फैसिलिटीज छीन ली जायें, यह तो कोई आर्गुमेंट नहीं है । अगर कुछ लोग पोलीटिकली, रिलिजसली और कल्चरली आगे बढ़ रहे हैं, तो उनको तो फ़ैसिलिटीज दी जानी चाहिए ।

मैं मंत्री महोदय तथा गवर्नमेंट से निवेदन करना चाहता हूं, अपील करना चाहता हूं और साथ ही साथ आशा करता हूं कि इस मेरी अपील को मान लिया जाएगा कि अगर इस बीज के लिए हम को कांस्टीटयूशन को एमेंड भी करना पड़े तो वैसा करने में भी हमें कोई एतराज नहीं होना चाहिये, हमें कांस्टीटयूशन को एमेंड कर देना चाहिये । गवर्नमेंट को एप्रिशियेट करना चाहिये कि नियो-बुद्धिस्ट लोग, हरिजन लोग इस तरह से आगे बढ़ रहे हैं—

श्री बाल्मीकी (बुलन्दशहर रक्षित-अनुसूचित जातियां) : जो बहुत आगे बढ़े गए हैं उनको कम मदद मिलनी चाहिये और जो बहुत पीछे है, उनको ज्यादा मिलनी चाहिये ।

श्री शंकर दे : इस प्वाइंट आफ व्यू से हमारे बाल्मीकी जी को अगली आम ईलैक्शन में हरिजन होने के नाते कंटैस्ट करने का कोई अधिकार नहीं होना चाहिये क्योंकि वह काफी आगे बढ़ चुके हैं, काफी एडवांस हो चुके हैं ।

मैं संक्षेप में अपनी बात को कह कर समाप्त करता हूं । मैं चाहता हूं कि गवर्नमेंट की तरफ से हम को एश्योरेंस मिले कि हरिजन लोगों ने बुद्धिस्ट हो करके जो अपना कल्चरल डिवेलेपमेंट किया, उन्होंने इसके लिए जो एंमजाइटी बताई है, उसके लिये उनको किसी किस्म का नुक्सान नहीं पहुंचेगा । यह तो खुशी की बात है और इसको एप्रिशियेट करते हुये मैं चाहता हूं कि उनको पूरी फैसिलिटीज दी जायें ।

[श्री शंकर देव]

हमारे कुछ भाइयों ने सुझाव दिया है कि यहां पर एक हरिजन मिनिस्ट्री होनी चाहिये और इस काम के लिये अलग से मिनिस्टर होना चाहिये । मैं इसके बारे में एक प्रेक्टिकल सजेशन देना चाहता हूं । आज हर एक स्टेट के अन्दर एक एक सोशल वेलफेयर डिपार्टमेंट है और इसका काम सोशल वैलफेयर मिनिस्टर के हाथ में है । इस डिपार्टमेंट का काम हरिजनों, बैक्वर्ड क्लासों, वोमेन का वेलफेयर रिहैबिलिटेशन आफ बैगर्स, और इस तरह की तमाम जो चीजें हैं उनको देखना हो । इन सब चीजों के लिये यहां पर भी अगर स्टेट्स की तरह से एक सोशल वैलफेयर मिनिस्टरी कायम हो जाए और उसके सुपुर्द यह तमाम काम हो जाए और जो सेंट्रल सोशल वैलफेयर बोर्ड है और जिस की प्रधान हमारी दुर्गाबाई देशमुख जी हैं, वह भी तथा दूसरी जो चीजें हैं वे भी इसके अन्तर्गत आ जाए तो बहुत अच्छी तरह से काम हो सकता है । अगर आप इस काम के लिए कैबिनेट लेवेल पर एक मिनिस्टर नहीं रखना चाहते हैं तो कम से कम एक मिनिस्टर आफ स्टेट ही रख लें । यदि आपने ऐसा किया तो काम बहुत अच्छे ढंग से हो सकता है । आज होता क्या है । जिस के सुपुर्द आज यह काम है, वहां पर बहुत से और काम होते हैं और इस काम को कोई खास महत्व नहीं दिया जाता है, इस काम को सागर के अन्दर मिला दिया गया है । क्योंकि इसके लिये कोई सेपेरेट मिनिस्टरी नहीं है, इसी वजह से हम देखते हैं कि कई जगहों पर हम लोगों की तरफ जितना ध्यान दिया जाना चाहिये, दिया नहीं जाता है ।

जहां तक ऐड का सम्बन्ध है, उसके बारे में भी मैं थोड़ा सा कहना चाहता हूँ । यह जो रिमूवल आफ अनटचेबिलिटी का काम है, यह सिंसीयर लोगों के हाथों में होना चाहिये । जो सैकड़ों बरसों से इस काम को करते आ रहे हैं उनके सुपुर्द यह काम होना चाहिये । मैं आपको बतलाना चाहता हूँ कि जो सिंसीयर वर्कर्स हैं, जो इंस्टीट्यूशंस सिंसीयरली इस काम को करती हैं वे गवर्नमेंट के पास ऐड के लिए, मदद के लिये नहीं आती हैं । आर्य समाज जैसी संस्थायें इस फील्ड में बहुत सिंसीयरली काम कर रही हैं, उनको ऐड दीजिये । आर्य समाज ने जितना अच्छा काम किया है, उसकी जितनी भी प्रशंसा की जाए थोड़ी है । उसने आल इंडिया लेवेल पर काम किया है और बहुत ही सुन्दर काम किया है । मैं हरिजनों के बारे में कह सकता हू कि हम में से जितने भी लोग चुन कर आये हैं, यहां पर या स्टेट लैजिस्लेचर्स में उनमें से ८० फी सदी आर्य समाज के वरदान से, आर्य समाज के विचारों की वजह से ही चुन कर आए हैं, पढ़ कर आए हैं, उसी की वजह से उनकी आंखें खुली हैं । ऐसी संस्थायें जो काम कर रही हैं, नवर्नमेंट को चाहिये कि उनके नेताओं को बुलाये और कहे कि लो, यह ऐड है, और तुम इस काम को करो । आज देखा जाता है कि चूंकि ग्रांट मिलती है, इस वास्ते नई नई छोटी छोटी संस्थायें बन जाती हैं और लाभ उठाने लग जाती हैं । वे एप्रोच कर लेती हैं और अफसरों को बुला कर कुछ खिला पिला कर अपना काम निकाल लेती हैं । खिलाने पिलाने का यह अर्थ नहीं है कि सचमुच उनको खिलाया पिलाया जाता है बल्कि यह है कि उनका स्वागत सत्कार वे करती हैं, उनको बार बार एप्रोच करती है, उनकी खुशामद करती हैं और इस तरह से रुपया प्राप्त करने में सफल हो जाती हैं । मैं चाहता हूँ कि इस तरह की चीजों का खास तौर से ध्यान रखा जाए । रुपया ऐसी संस्थाओं को देना चाहिये जो कि गवर्नमेंट को एप्रोच नहीं करती है बल्कि हरिजनोद्धार के अन्दर सैकड़ों बरस से काम कर रही हैं

और उनको बुला कर, उनकी खुशामद करके, उनको मदद दी जानी चाहिये और उनसे काम करवाया जाना चाहिये ।

श्री पहाड़िया (सवाई माधोपुर—रक्षित—अनुसूचित जातियां) : सभापति महोदय, अभी वाद-विवाद में भाग लेते हुए माननीय गृह मंत्री महोदय ने शैड्यूल्ड कास्ट कमिश्नर की रिपोर्ट पर अपने विचार व्यक्त किए हैं और यह बताने का प्रयत्न किया है कि सरकार जो कुछ कर रही है, उससे हरिजनों का बहुत लाभ हुआ है। इसमें कोई शक नहीं कि अगर मुझे मौका मिले पार्लिमेंट के बाहर भाषण करने का तो ये सब बातें मैं भी कहूंगा लेकिन मुझे अफसोस है कि मैं हरिजन भाइयों और आदिवासियों को कम से कम इस सदन के सामने धोखा में नहीं रख सकता हूं, उनको धोखा नहीं दे सकता हूं। उन्होंने जो कुछ कहा है, उसकी वैधता को मैं चुनौती नहीं दे रहा हूं। लेकिन मैं उन्हीं की इस रिपोर्ट में से कुछ पढ़ कर उनकी बात को काटना चाहता हूं। मेरे पास समय थोड़ा है इस वास्ते मैं अधिक नहीं कहूंगा, केवल एक दो बातों का ही जिक्र करूंगा। उन्होंने कहा एमाउट उन्होंने पूरा खर्च कर दिया है। यह बहुत अच्छी बात होती अगर पूरा खर्च कर दिया गया होता। लेकिन इस रिपोर्ट में लिखा हुआ है कि

> "बिहार सरकार विमुक्त जातियों और आसाम सरकार अनुसूचित आदिमजातियों के सम्बन्ध में अपने लक्ष्य पर पहुंचने में असफल रही है"

इसके आगे चल कर लिखा हुआ है कि मद्रास सरकार, हिमाचल सरकार, आन्ध्र सरकार असफल रही हैं। जहां तक प्रथम पंचवर्षीय योजना का सम्बन्ध है, उसमें भी जितनी धनराशि रखी गई थी वह खर्च नहीं हो सकी थी। अब दूसरी योजना में ६१ करोड़ रखा गया है और एक साल बाकी है, पता नहीं इसमें से कितनी खर्च होगी और कितनी लैप्स होगी। पहली योजना में ३६ करोड़ रखा गया था और उसमें से १६ करोड़ लैप्स हो गया है। केन्द्रीय सैक्टर में जो खर्च करने की व्यवस्था की गई थी, आदिम जातियों के लिए वह २१ करोड़ १२ लाख ६५ हजार की की गई थी लेकिन उसमें से खर्च हुआ है ५ करोड़ २६ लाख ६३ हजार ६२२ यानी कुल मिलाकर २४ परसेंट। जहां तक अनुसूचित जातियों का सम्बन्ध है, उनके लिए कहा गया है कि ४२ प्रतिशत ही खर्च हुआ है और विमुक्त जातियों का जहां तक सम्बन्ध है, उन पर ३.१७ प्रतिशत ही खर्च हो पाया है। अगर आप देखें तो न तो आपको एमाउंट खर्च करने में सफलता मिली है और न ही एमाउंट न खर्च करने में सफलता मिली है। ये आप के आंकड़े ही साबित करते हैं अगर इन आंकड़ों पर विश्वास किया जाए तो। लेकिन मैं आंकड़ों के झंझट में नहीं पड़ना चाहता हूं। मैं कुछ दूसरे विषयों पर आता हूं।

सबसे पहली बात मैं यह कहना चाहता हूं कि हर साल कमिश्नर साहब अपनी रिपोर्ट पेश करते हैं और उसमें वे अपने विचार प्रकट करते हैं और कुछ सुझाव देते हैं। जो सुझाव वे एक साल में रखते हैं अपनी अगली रिपोर्ट में उनको दोहरा देते हैं और हर साल उनको दोहराते रहते हैं। पता नहीं यह क्यों किया जाता है, क्या यह दिखाने के लिए ही किया जाता है या जो सुझाव दिये जाते हैं, क्या उन पर अमल भी करना होता है। अगर अमल करने की बात है तो जो सुझाव एक बार दे दिये जाते हैं उनको दुबारा छापने की जरूरत नहीं है, उन पर अमल हो जाना चाहिये। इस तरह से हर साल उन सुझावों को बार बार छापते जाने से कोई लाभ नहीं है, उन पर अमल होना चाहिये।

[श्री पहाड़िया]

दूसरी बात मैं यह कहना चाहता हूं कि जातियों की जो सूचियां आपने बनाई हैं, उनमें बहुत सी खामियां रह गई हैं। मैं कोई इस का मास्टर या एक्सपर्ट नहीं हूं जो हर एक चीज को और हर एक जाति के बारे में बता सकूं। लेकिन एक दो बातें मैं इस सम्बन्ध में निवेदन करना चाहता हूं। हमारे राजस्थान में अनुसूचित जातियों और आदिम जातियों की जो सूचियां बनी हैं, उनमें कुछ ऐसी जातियां शामिल कर दी गई हैं जो शामिल नहीं की जानी चाहियें और कुछ ऐसी जातियों छोड़ दिया गया है जो कि शामिल होनी चाहिये थीं। ऐसी जातियां जिन को सहायता मिलनी चाहिये थी वे शामिल तो कर ली गई हैं लेकिन उसके साथ साथ कुछ ऐसी जातियां भी शामिल कर ली गई हैं जिन को वास्तव में शामिल नहीं करना चाहिये था। जो बात मैं सदन के सामने कहने जा रहा हूं मैं जानता हूं कि उसका मुआवजा मुझे अपने निर्वाचन क्षेत्र में अदा करना पड़ेगा मेरे बहुत से वोट कट जाएंगे लेकिन मुझे इसकी चिन्ता नहीं है, जो ठीक बात है वह मैं कहूंगा। पहले भी कई बार भारत सरकार और राज्य सरकार का ध्यान इस ओर आकर्षित किया गया है और लगातार हमारे पास विभिन्न जातियों के आवेदन पत्र भी आते हैं जैसे रेंगड़ सभा है, हरिजन सभा है, खटीक सभा है कि उनका सारा पैसा आदिम जातियों के नाम पर मीनो को दे दिया जाता है। विमुक्त जातियों में, एक्स-क्रिमिनल ट्राइब्स में भील मीनों और चौकीदार मीनों के लिए जो प्राविजन था लेकिन सब मीनों को उस में रख दिया गया है जिसका नतीजा यह हुआ है कि जिन को फायदा पहुंचना चाहिये था उनको तो पहुंच नहीं रहा है और जिन को नहीं पहुंचना चाहिये उनको पहुंच रहा है। जिन जातियों के लोग आगे होते हैं, जिस के एम०पी० होते हैं, एम०एल०ए० होते हैं, मिनिस्टर होते हैं, वे तो मदद ले जाती हैं और जिन की कोई एप्रोच नहीं होती है, उनको कोई पूछता नहीं है। मुझे अफसोस के साथ कहना पड़ता है कि शैड्यूल्ड कास्ट में भी जिन लोगों की एप्रोच होती है, जिन की पहुंच होती है, उनको तो रुपया मिल जाता है, मदद मिल जाती है लेकिन जो दूसरे लोग हैं, जो छोटी छोटी जातियां हैं और जिन की पहुंच नहीं होती है, उनको सहायता नहीं मिल पाती हैं, उनको पूरे तौर से जितनी सहायता मिलनी चाहिये नहीं मिल पा रही है। मैं मानता हूं कि एक सूची में दो सूचियां नहीं बनाई जा सकती हैं लेकिन इस बात का भी ध्यान रखा जाना चाहिये कि जिन जातियों को अब तक फायदा नहीं मिल सका है उनकी ओर ज्यादा ध्यान दिया जाए।

इसके अलावा में एक निवेदन और करना चाहता हूं। पंचायत राज की स्थापना हमारे राजस्थान में और दूसरे राज्यों में हो रही है और इस बात की बड़ी बड़ी तारीफें की जा रही हैं। चूंकि मैं भी राजस्थान से आता हूं और मैं भी उस स्कीम को बहुत अच्छा मानता हूं, इस लिये मुझे खुशी होती है। लेकिन उस से जितना फायदा हम को होना चाहिये था, खास तौर से हरिजनों का, वह नहीं हो रहा है। उस का कारण यह है कि सारा का सारा रुपया चाहे आप सेन्टर से देते हों चाहे राज्य सरकार देती हो, वह ब्लाक समितियों और पंचायत समितियों को दे दिया जाता है और उन्हीं से खर्च करवाया जाता है। अफसोस के साथ कहना पड़ता है कि वह रुपया जो हमारे हित के लिये है, उस का ५० प्रति शत भी हम तक नहीं पहुंच पाता है। या तो यह रिश्वतों में चला जाता है या दूसरी योजनाओं में चला जाता है और जब राज्य सरकार का ध्यान इस ओर दिलाया जाता है तो राज्य सरकार कहती है कि हमें कोई चिन्ता नहीं कि वह रुपया किस तरह से खर्च होता है। हम ने तो सारा अधिकार पंचायत समितियों को दे दिया है, कि वह जिस तरह से चाहें खर्च करें। अगर वे ठीक तरह से खर्च करें तो हमें खुशी होगी। हम उन का सहयोग लेना चाहते हैं और अपना

सहयोग देना चाहते हैं, लेकिन वे ठीक से उस रुपये को यूटिलाइज करें, इस का राज्य सरकार को ध्यान रखना चाहिये।

मैं राज्य सरकार के बारे में भी कुछ कहना चाहता हूं। पिछले महीने में हरिजन कल्याण बोर्ड की राज्य स्तर की मीटिंग हुई। मैंने कहा कि आप को ६० लाख रु० सेन्टर से मिलना बाकी है, उसे आप ले लीजिये, तो उन्होंने कहा कि जितना प्लैनिंग के तहत रुपया मिलना था वह हम ने डेवेलपमेंट के तहत ले लिया। और कोई अलग मद नही है जिस में हम ले सकें। वे लेना इस लिये नहीं चाहते कि उन को २ लाख रु० की मैचिंग ग्रान्ट देनी पड़ती है और मैचिंग ग्रान्ट देने में राज्य सरकार समर्थ नहीं है। मैं कहना चाहता हूं कि अगर मैचिंग ग्रान्ट का रुपया ही हम लोगों को दे दिया जाये तो उस से जो पहली योजना को दूसरे में और दूसरी योजना को तीसरे में रक्खा जाता है, उस की जरूरत नहीं पड़ेगी और जिस कार्य के लिये रुपया रक्खा जाता है उस में वह खर्च हो सकेगा।

मंत्री जी ने बतलाया कि थर्ड प्लैन को हम सैकेन्ड प्लैन से दूनी बनाने जा रहे हैं, बजाय ४५०० करोड़ के वे उसे १०,००० करोड़ रु० की बनाने जा रहे हैं। लेकिन देखने को मिला कि द्वितीय पंच वर्षीय योजना में जितना रुपया समाज कल्याण, खास तौर से हरिजनों और आदिवासियों के लिये रक्खा गया था उसे बहुत थोड़ा सा बढ़ाया जा रहा है। पहले जो ९५ करोड़ रु० था उस को केवल १०० करोड़ किया जा रहा है। एक तरफ सारे देश के लिये प्लैन दूनी हो रही है और दूसरी तरफ हरिजनों और आदिवासियों के लिये जो रुपया खर्च किया जा रहा है वह केवल ४ या ५ प्रतिशत ही बढ़ाया जा रहा है। यह न्याय नहीं है। इसलिये मैं कहना चाहता हूं, यहां मंत्री जी और डिप्टी मिनिस्टर साहबा भी बैठीं हुई हैं, वे इस मामले को गौर से देखें और तृतीय पंच वर्षीय योजना में द्वितीय योजना के अनुपात में जितना रुपया मिलना चाहिये था उतना देने की कोशिश करें। बहुत सारे काम अभी उन को करने को बाकी हैं। वे पार्लियामेंट के केवल रिपोर्ट पढ़ कर ही बरी नहीं हो सकते। मैं मंजूर करता हूं कि आप ने बहुत से काम किये हैं लेकिन आप को मानना चाहिये कि अभी बहुत से काम बाकी हैं।

यहां मैं अस्पृश्यता की बात नहीं बतलाना चाहता हूं, यह तो चलता ही रहेगा। यह समस्या एक सामाजिक समस्या है जिस के लिए मंत्री जी ने कहा कि गांधी जी के बताये रास्ते से खत्म होगी। मैं तो समझता हूं कि वह अपने मौत मर रही है। वह समय आ गया है अब। लेकिन सरकार को यह बात करनी है जिस के लिये हम ने संविधान में गारन्टी दी है और जिस की जिम्मेदारी ले कर हम चल रहे हैं। उसे पूरा करने के लिये पैसे की जरूरत होगी। इस के लिये पंच वर्षीय योजना में काफी पैसा रक्खा जा सके, इस के लिये कोशिश करनी चाहिये।

मैं एक निवेदन और करना चाहता हूं और वह नौकरियों के सिलसिले में है। इसके सम्बन्ध मे बहुत सी बात कही गई हैं, लेकिन सब के बारे में तो मैं नहीं कह सकता हूं क्योंकि समय नहीं है। मैं सिर्फ यह कहना चाहता हूं कि आज बार बार सूटेबिलिटी का छल्ला लगा दिया जाता है कि सूटेबल कैन्डिडेट्स नहीं मिलते हैं। यह बात मेरी समझ मे नहीं आती। लोग बी० ए० और एम० ए० पास कर लेते हैं लेकिन फिर भी सूटेबल नहीं होते। यह मंजूर किया जाता है कि कुछ कारणों से आदिवासी अलग रहते हैं। मेरी समझ में कुछ निरोधात्मक मामले हैं जिन के कारण वे हलकापन महसूस करते हैं। लेकिन यह महसूस करते हुए भी उन के पीछे सूटेबिलिटी का पुछल्ला लगा दिया जाता है। यदि कभी कोई विभाग कोई कदम उठाता भी है, जैसे रेलवे विभाग, तो हाई कोर्ट के जरिये उस पर रोक लगा दी जाती है।

[श्री पहाड़िया]

रात दिन कोशिश की जाती है कि डाक तार विभाग में जो इंस्पेक्टर्स और सुपरिन्टेन्डेन्ट्स की जगहें निकाली जाती हैं उन में हरिजनों को जो सुविधायें मिलनी चाहियें वे न मिल पायें । बार बार रिप्रेजेन्टेशन देने पर भी, ७० पार्लियामेंट मेम्बर्स के उस पर दस्तखत करने पर भी कानों पर जूं नहीं रेंगती । यह तौर तरीका ठीक नहीं है । इस लिये कमिश्नर साहब मुझे माफ करें, मैं उन्हें सिर्फ एक पोस्ट आफिस समझता हूं । उन के जरिये कोई कार्रवाई नहीं हो सकती । जैसा अभी मेरी बहन ने सुझाव दिया कि एक अलग मिनिस्ट्री खोल दी जाय, अगर वह खोल दी गई तो वह भी एक पोस्ट मास्टर की तरह से बैठा दी जायेगी । इस के अलावा कुछ होने वाला नहीं है । इस तरफ हमारे गृह मंत्रालय को ध्यान देना चाहिये । उस के पास अधिकार है सारा काम करने का । यह बात नहीं है कि उन की मंशा नहीं है कि हम लोगों के लिये कुछ न हो, लेकिन उन के पास काम बहुत है । उन को मेहरबानी कर के थोड़ा समय निकालना चाहिये जिस में कि हरिजनों की बात उन को मालूम हो सके वर्ना जिस तरह से गाड़ी चल रही है, उस तरह से कोई भी काम पूरा होने वाला नहीं है ।

अब मैं शिक्षा के बारे में कहना चाहता हूं । शिक्षा के बारे में बार बार सवाल उठाया जाता है, एक भावना इस तरह की पैदा होती चली जा रही है कि शेड्यूल्ड ट्राइब्स के लड़कों को काफी वजीफे मिलते हैं और जो सवर्ण हैं उन को जो मिलना चाहिये वह नहीं मिलता है । इस तरह का एक ट्रेंड हाउस में देखने को मिलता है । खास तौर पर यह भावना फैलती जा रही है कि जो रिजर्वेशन रखा गया है उस को खत्म कर के दूसरे लोगों के लिये भी आमदनी के लिहाज से रखा जाये । यह मेरी समझ में आने वाली बात नहीं है । जब इतना रुपया हरिजन लोग खर्च नहीं कर पा रहे हैं, बहुत सा रुपया बच जाता है । जैसा मैं ने बतलाया आप ने कुल २६ करोड़ रु० खर्च किया और दूसरी तरफ से रात दिन शिकायतें चली आ रही हैं कि उन के बच्चों को वजीफे नहीं मिलते । मैं इस का उदाहरण देना चाहता हूं । मैं अपनी तरफ नहीं कहना चाहता, राजस्थान सरकार की तरफ से विज्ञप्ति निकली है कि हमारे पास पैसे की बहुत कमी है इस लिये प्राइमरी स्कूल के बच्चों को वजीफे नहीं दिये जा सकते । पिछले साल यह विज्ञप्ति निकाली थी कि इस साल हमारे पास पैसों की बहुत कमी रहेगी इसलिये हम मिडल तक वजीफे देने में समर्थ नहीं हैं । दूसरी तरफ कहा जाता है कि शेड्यूल्ड ट्राइब्स और शेड्यूल्ड कास्ट्स के बच्चे बिना वजीफे के नहीं रहते । मैं आप को दिल्ली की नजीर दे सकता हूं । जब बच्चों की फीस माफ नहीं की जाती तो एक बार नहीं, दो बार नहीं, तीन बार नहीं, चार चार बार पार्लियामेंट के मेम्बर्स की तरफ से सर्टिफिकेट देने पड़ते हैं । यह सब बातें ऐसी हैं जो कि प्लैन को चलाते वक्त आप को देखनी पड़ेंगी अन्यथा जो पैसा आप खर्च कर रहे हैं, सरकार की शक्ति खर्च हो रही है, उस से पूरा फायदा आप हासिल नहीं कर सकेंगे ।

नौकरियों के सम्बन्ध में निवेदन करना चाहता हूं कि जरा मेहरबानी कर के कमिश्नर साहब अपने दफ्तर की तरफ भी तो देखें कि उन के यहां हरिजन कैन्डिडेट्स कितने लिये जाते हैं । राज्य सरकारों में सोशल वेलफेयर बोर्ड के डाइरेक्टर्स के दफ्तर हैं । उनमें यह नारा चलता है, डाइरेक्टर्स भाषण देते हैं, उनके अपने रिसर्चर आफिसर्स हैं, यह कहते हैं कि फलां दफ्तर में इतने लोग लगाये गये, फलां दफ्तर में इतने लोग लगाये गये । लेकिन उन के अपने दफ्तर का भगवान ही मालिक है । इस लिये मेरा निवेदन है कि आप अपने दफ्तर की ओर भी और राज्य सरकारों में जो सोशल वेलफेयर बोर्ड के दफ्तर हैं, खास तौर से हरिजन और आदिवासी

सुधार के जो महकमे हैं उन की तरफ थोड़ा ध्यान दीजिये और हरिजनों की सेवा का काम हरिजनों को ही सौंप दें। मैं नहीं कहता कि एक हरिजन ही हरिजनों की सेवा कर सकता है, दूसरे लोग भी अच्छा काम कर सकते हैं। मैं नहीं हकता कि हरिजनों के अलावा सब दुर्जन हैं। जो सारे लोग बैठे हैं वे सब दुर्जन नहीं हैं, वे सब के सब भले आदमी हैं, लेकिन मैं कहना चाहता हूं कि हम जो पैसा खर्च करते हैं वह अच्छी तरह से खर्च होता है या नहीं, और यह समय पर खत्म होता है या नहीं, इस को देखने की जरूरत है। जब हम इस प्रकार से कर सकेंगे तभी हमारी सब समस्यायें हल हो सकेंगी।

श्री रामसेवक यादव : सभापति महोदय, अभी मैं ने माननीय मंत्री जी का बहुत लम्बा भाषण सुना और जो हमारे सामने कमिश्नर की रिपोर्ट प्रस्तुत है, उस को भी पढ़ा। दूसरे लोगों ने भी इस पर अपनी राय जाहिर की। उन्होंने बड़ी खूबसूरत तस्वीर खींचने की कोशिश की। जहां तक मंत्री महोदय का प्रश्न है और जब हम इस रिपोर्ट को देखते हैं तो दो तरह की सूरतें पाते हैं। एक तो यह कि राज्य सरकारों ने बहुत सी मांगी गई सूचनायें नहीं दीं, दूसरे जो धनराशि उन्हें दी गई उसे उन्होंने खर्च नहीं किया। वह खर्च भी नहीं हुआ और जो कुछ काम किया गया वह ठीक नहीं रहा, उस से स्थिति सन्तोषजनक नहीं रही। मंत्री महोदय के भाषण में तो हालत बहुत सुधरी है, लेकिन रिपोर्ट में और वास्तविक रूप में हरिजनों और आदिवासियों की हालत नहीं सुधरी। समाज कल्याण की सर्विसों में भले ही कुछ को नौकरी मिल जाय या थोड़ी सहायता मिल जाय, उस के अतिरिक्त और उन की हालत में सुधार नहीं हुआ है।

छूत छात की समस्या हमारे देश में बहुत बड़ी समस्या है। मैं तो कह सकता हूं कि यह सारे देश पर और खास तौर से इस देश की सवर्ण जातियों के ऊपर एक बहुत बड़ा कलंक है और इस कलंक को दूर करने के लिये इन १२ या १४ सालों में कोई विशेष प्रयास नहीं हुआ है। मौखिक प्रयास हुआ है, कोई वास्तविक प्रयास नहीं किया गया। यह छूत छात का मामला, सीधा जाति पाति का मामला है। इस सदन के वे माननीय सदस्य जो चाहते हैं कि यह छूत छात मिट जाय, इन हरिजन बन्धुओं को अपने से अलग रखते हैं। उन को उन लोगों को अलग न रखना चाहिये और ईमानदारी से इस समस्या पर ध्यान देना चाहिये। उन को सोचना चाहिये कि जब तक यह जाति पाँति खत्म नहीं होती तब तक यह छूत छात जाने वाला नहीं है, क्योंकि वे एक दूसरे पर आधारित हैं।

अभी एक दलील दी गई कि केवल जाति पाति ही आधार नहीं होना चाहिये किसी वर्ग के पिछड़े होने का और ऐसी रियायतें जाति पाँति के आधार पर सहायता के रूप में नहीं देना चाहिये। हो सकता है कि इस बात में किसी अंश तक सत्य हो, लेकिन यह बात पूरे अंश में सत्य नहीं है क्योंकि अगर हम अपने देश के जाति पाँति के ढांचे पर नजर डालें तो यह नतीजा निकलता है कि जो जाति जितनी नीची है, वह उतनी ही निर्धन है, उतनी ही उपेक्षित है, जो जाति पाँति जितनी ऊंची है उतनी ही सौभाग्य सम्पन्न, शिक्षित और आराम से है और समाज में उस की अच्छी तरह से इज्जत होती है। तो यह कह देना कि इस छूत छात और हरिजन समस्या का सम्बन्ध कोई जाति पाँति से नहीं है, या पिछड़े वर्गों के लोगों का सम्बन्ध जाति पाँति से नहीं है, यह गलत है और अगर हम इस दलील को लागू करें कि इस समस्या को हल करना चाहेंगे तो कभी भी इस समस्या को हल नहीं कर सकते। इसलिये अगर हम यह चाहते हैं कि हरिजनों, आदिवासियों और पिछड़ी जातियों की हालत सुधरे तो हमें अपने मन मे इस चीज को अच्छी तरह से बिठाना

[श्री रामसेवक यादव]

पड़ेगा कि चाहे भाषणों में समस्या हल हो जाय, चाहे वित्तीयों में यह समस्या हल हो जाय, लेकिन जहाँ तक नौकरी का प्रश्न आता है, वहाँ यह समस्या हल नहीं हुई है, बल्कि नौकरियों में यह जाति पाँति की समस्या बढ़ती जाती है । और आप देखें वास्तविक रूप में तो जाति पाँति पहले से ज्यादा बढ़ गयी है और उसने विकराल रूप धारण कर लिया है । और मैं आपको मिसाल दूंगा एक बड़े पढ़े लिखे आदमी की ।

कहा जाता है कि जो शिक्षित वर्ग के लोग हैं उनमें कोई जाति पाँत नहीं है, वह बिल्कुल उठकर भगवान हो जाते हैं । लेकिन मैं निवेदन करना चाहूंगा एक बड़े महान पुरुष का नाम लेकर ।

* * * * *

अखबारों में भी यह चीज आयी थी । उनके पास एक कुम्हार जाति का विद्यार्थी फीस माफ कराने गया और उसने उनसे विनम्र निवेदन किया कि मेरी हालत बहुत खराब है, मेरी फीस माफ होनी चाहिए । इस पर उन्होंने उससे प्रश्न किया कि तुम किस जाति के हो । अब आप देखें कि जाति का फीस माफ करवाने से क्या सम्बन्ध है । उसने कहा कि मैं कुम्हार जाति का हूं । उन्होंने फिर प्रश्न किया कि तुम्हारे पिता क्या काम करते हैं । उसने कहा कि मेरे पिता मिट्टी के बरतन बना कर रोटी चलाते हैं । इस पर उन्होंने कहा कि तुम क्यों पढ़ने के चक्कर में पड़ते हो जाओ बरतन बनाओ और पेट पालो । तो यह शिक्षित लोगों का हाल है ।

हमारे गृह मंत्री जी इस समय मौजूद नहीं हैं । उनके यहाँ भी चरण छुआने की पद्धति क्या नहीं चल रही है यह मैं उन से पूछना चाहूंगा. . . .

सभापति महोदय : मैं माननीय सदस्य से कहना चाहता हूं कि यहाँ यह कायदा है कि जब किसी सज्जन का, जो कि यहां पर मौजूद नहीं है और अपना डिफेंस नहीं दे सकते, कोई एडवर्स क्रिटिसिज्म करना हो जो कि उसके प्रतिकूल जाता हो, तो उसकी सूचना पहले से मंत्रालय को देनी चाहिए ताकि वह उसका कोई ठीक उत्तर दे सके । क्या आपने कोई ऐसी सूचना देने की कार्रवाई की है ?

श्री रामसेवक यादव : मैं ने ऐसा तो कुछ नहीं किया । लेकिन गृह मंत्रालय और शिक्षा मंत्रालय की ओर से उसका भलीभांति उत्तर दिया जा सकता है ।

सभापति महोदय : कायदा ३५३ कहता है कि आप इस प्रकार की डिफेमेट्री टीका नहीं कर सकते । इसलिये जहांतक इस विषय का सम्बन्ध है इसके मुताबिक और सारी चीज तो रहेगी लेकिन सिर्फ नाम निकाल दिया जायेगा ।

श्री ब्रजराज सिंह (फिरोजाबाद) : इस में डिफेमेटरी चीज तो कोई नहीं है । यह तो वास्तविकता है, यह तो तथ्य है । यह तो इस नियम में नहीं आता । डिफेमेटरी चीज को आप न आने दें, लेकिन यह तो वास्तविकता है ।

सभापति महोदय : वास्तविकता है या नहीं यह तो पता नहीं । लेकिन अगर कोई ऐसी चीज कही जाये जो डिफेमेटरी हो—वह वास्तविकता हो या न हो—उस को इस रूल के अनुसार नहीं आने दिया जायेगा । इसके लिए ही यह रूल बना हुआ है । और इसलिए इस नाम को प्रोसीडिंग्स से निकाल देना चाहिए ।

Shri Rane (Buldana): **The designation also must go. If the designation is there one can spot out the name. Therefore, not only the name, but the designation also must go.**

सभापति महोदय : नाम के साथ डेजिगनेशन भी निकाल दिया जायेगा ।

श्री रामसेवक यादव : अच्छा यह रहने

**Expunged, as ordered by the Chair.

दिया जाये—"अलाहाबाद विश्वविद्यालय के एक प्रमुख अधिकारी और चांसलर से दूसरे नम्बर के अधिकारी" ।

तो मैं कह रहा था कि हमारे गृह मंत्री जी को चरण छुआने का बड़ा शौक है और मैं जानता हूं कि उच्च अधिकारी भी चरण छूकर तरक्की लेने की आशा करते हैं । तो चरण छुआना भी वर्णाश्रम धर्म से सम्बन्धित है । इसका उससे सीधा सम्बन्ध है । तो आप देख कि एक तरफ जो लोग वर्णाश्रम को मिटाने की कसम खाते हैं वही दूसरी ओर उसको चलाते रहते हैं । इससे न तो जाति पाँत खत्म होगी

एक माननीय सदस्य : यह तो आप व्यक्तिगत आक्षेप कर रहे हैं । इससे वर्णाश्रम का क्या सम्बन्ध है ।

श्री रघुनाथ सिंह (वाराणसी) : चरण छूने का सम्बन्ध तो चापलूसी से हो सकता है ।

श्री रामसेवक यादव : अगर उसका सम्बन्ध चापलूसी से है तो वह जोड़ दिया जाये, मुझे कोई आपत्ति नहीं है ।

तो मेरा निवेदन है कि अगर इस समस्या का हल होना है तो उसके लिए मैं कुछ सुझाव दे रहा हूं । उन पर अमल किये बगैर इस समस्या का हल नहीं हो सकता ।

मेरा पहला सुझाव यह है कि जब तक यह जाति पाँत नहीं हटती तब तक यह हरिजन और आदिवासियों की समस्या हल नहीं हो सकती । तो यह जरूरी है कि जाति पाँत मिटनी चाहिए । देश में जितनी भी राजनीतिक पार्टियाँ हैं, चाहे कम्युनिस्ट पार्टी हो, चाहे सत्तारूढ़ पार्टी हो, या जनसंघ हो, सभी कहते हैं कि जाति पाँत मिटनी चाहिए, वर्ण-हीन समाज बनना चाहिए ।

एक माननीय सदस्य : आप क्या कहते हैं ।

श्री रामसेवक यादव : समाजवादी पार्टी भी यही कहती है । कहा जाता है कि हम सबको समान अवसर देना चाहते हैं । लेकिन इसका क्या मतलब होगा । हरिजन तीन चार हजार वर्षों से जाति पाँत के आधार पर अधिकारों से वंचित रहे हैं । पढ़ाई लिखाई से वंचित रखे गये हैं । उनसे अधिकार छीने गये हैं । वह उनके मुकाबले में कैसे खड़े हो सकते हैं जो कि आज ५००० साल से चारों ओर नौकरियों पर, शिक्षा में, जायदाद में, दौलत में आधिपत्य जमाये हुए हैं । इनके मुकाबले में हरिजनों को समान अधिकार मिलने का क्या मतलब होगा । इसका यही परिणाम होगा कि जो आगे हैं वे आगे रहेंगे और जो पीछे हैं वे पीछे रहेंगे । वे आगे नहीं आ सकते तो समान अवसर की बात करने से यह समस्या हल नहीं होगी । इसी लिए सोशलिस्ट पार्टी कहती है कि हरिजनों, आदिवासियों और स्त्रियों—स्त्री भी शूद्र की श्रेणी में रखी गयी है इसको मंत्राणी महोदया खास तौर से ध्यान से सुनें, हिन्दुस्तान में स्त्रियों का दरजा शूद्रों के समान रखा गया है । तो मेरा निवेदन है कि हरिजनों को, आदिवासियों को, स्त्रियों को और जो पिछड़े लोग जैसे मुसलमान या और जातियाँ हैं उनके लिए गजटेड नौकरियों में, फौजी अफसरों की जगहों और राजनीति में सौ में से ६० जगह काफी समय के लिए सुरक्षित रखी जाये क्योंकि ये लोग देश की आबादी के ७०-७५ फीसदी से भी ज्यादा हैं । जब ऐसा किया जायेगा तभी यह समस्या हल हो सकती है वरना वह आगे नहीं बढ़ सकते । तो जब तक यह जाति पाँत नहीं हटती तब तक यह समस्या हल नहीं होगी ।

दूसरे इसका एक आर्थिक पहलू है । जहाँ तक हरिजनों की आर्थिक दशा सुधारने का सवाल है उसकी जिम्मेदारी मंत्री महोदय ने राज्य सरकारों पर डाल दी है और यह कह दिया है कि यह हमारा काम नहीं है, यह राज्य सरकारों की जिम्मेदारी है । आज सारे देश में, राज्यों में भी और केन्द्र में भी, कांग्रेस की सरकार है । तब यह कह कर जिम्मेदारी से हट जाना कि यह राज्य सरकारों

[श्री रामसेवक यादव]

का काम है काफी नहीं है। मेरा सुझाव है कि इनकी आर्थिक दशा सुधारने के लिये यह आवश्यक है कि जमीन का पुनर्वितरण किया जाये। और इस पुनर्वितरण में हरिजनों को और आदिवासियों को प्रमुख स्थान मिले। लेकिन कहीं भी ऐसा नहीं किया गया है।

आज सोशलिस्ट पार्टी का यह आन्दोलन चल रहा है कि अलाभकर जोतों पर से लगान हटाया जाये। यह माँग अगर कांग्रेस सरकार स्वीकार नहीं कर सकती तो जो थोड़ी बहुत जमीनें हरिजनों और आदिवासियों पर हैं उन पर से तो लगान हटा लिया जाये क्योंकि उनकी जोत अलाभकर ही हैं। इससे उनकी आर्थिक स्थिति में कुछ सुधार हो सकता है।

इसी तरह से जहां तक नौकरियों का प्रश्न है यह कह कर कि--लायक नहीं हैं--उनको नहीं लिया जाता--यह शब्द बहुत सुन्दर निकाला है कि--लायक नहीं हैं। यह विशेषण देकर उनको जो सुविधाएं मिली हैं उनको एक हाथ से देकर दूसरे हाथ से वापस ले लिया जाता है। मेरा सुझाव है कि जिस नौकरी के लिए उन्होंने आवश्यक योग्यता प्राप्त कर ली है वह उनको मिलनी चाहिए और जो जगहें उनके लिए सुरक्षित की गयी हैं उनमें उनको रखना चाहिए। यह कह कर कि वह लायक नहीं हैं उनको इस सुविधा से वंचित नहीं करना चाहिए। जब तक सरकार इन चीजों की तरफ ध्यान नहीं देती तब तक यह समस्या हल नहीं होगी।

इसी तरह से एक सामाजिक पहलू है। अन्तर्जातीय विवाह, सहभोज और उसके साथ साथ कुछ ऐसी व्यवस्था भी होनी चाहिए कि गजटी नौकरियों का कुछ परसेंटेज उन लोगों के लिए सुरक्षित रखा जाए जो कि अन्तर्जातीय विवाह करें। वह नौकरियां उन लोगों को ही दी जाएं जो अन्तर्जातीय विवाह करें। सरकार ये सब चीजें कर सकती हैं इसमें कोई बाधा नहीं है।

इसी तरह से एक राजनीतिक पहलू भी है। हरिजन अथवा आदिवासी लखनऊ और दिल्ली में असेम्बलियों में आकर अपना गुण प्रदर्शित नहीं कर सकते। इसलिए सत्ता का विकेन्द्रीकरण जिला स्तर पर और पंचायत स्तर पर करना चाहिए, जहां पर कि हरिजनों और आदिवासियों की ज्यादा आबादी है, ताकि वह सत्ता में अपना उचित स्थान ले सकें। ऐसा किए बिना वे ऊपर नहीं उठ सकते।

इसके बाद मैं कुछ पिछड़ी जातियों के सम्बन्ध में भी कहना चाहता हूं। पिछड़ी जातियों के मंत्री जी यहां बैठे हैं और इस विषय में दिलचस्पी रखते हैं। इसके बारे में कभी कभी सभाएं भी हो जाती हैं। कमिश्नर की रपट में भी इसका जिक्र है और मंत्रियों के भाषणों में भी इसका जिक्र आ जाता है।

एक माननीय सदस्य : आप इसको रपट--के स्थान पर रिपोर्ट कहें तो अच्छा हो।

श्री रामसेवक यादव : वह तो अंग्रेजों वाली बात है। जिस जनता के आप नुमायन्दे हैं वह तो रपट ही कहती है।

तो इस रपट में कहा गया है पिछड़ी जातियों के लिए भी कुछ हो रहा है। लेकिन आप देखें कि पिछड़ी जातियों के लिए स्कालरशिप के अलावा और कुछ नहीं हो रहा है। वह भी किस के लिए ? जो फर्स्ट डिवीजन में पास हो उसके लिये। पहले तो पिछड़ी जातियों के विद्यार्थियों के लिए स्कूल जाना ही मुश्किल होता है। अगर पहुंच भी गए तो तीसरा या दूसरा दर्जा ला पाते हैं। वह पहली श्रेणी में कैसे उत्तीर्ण हो सकते हैं। तो यह चीज पिछड़ी जातियों के लिए हो रही है।

दूसरी चीज मैं और कहना चाहता हूं और उसका जवाब मैं मंत्राणी महोदया से चाहूंगा। एक पिछड़े वर्ग का आयोग बना था। उसने बहुत बड़ा परिश्रम करके सारे हिन्दुस्तान का भ्रमण किया और भ्रमण करने के बाद एक तीन वाल्यूम की

पुस्तिका तैयार की : वह वितरित भी की गई और शायद वह सदन के पटल पर भी रक्खी गई है लेकिन मैं जानना चाहता हूं कि आखिर वह कौनसी बजूहात थीं, क्या कारण थे कि जिस पर इतना पैसा बर्बाद किया, यह सब कुछ हुआ लेकिन उस पर आज तक लोकसभा में बहस नहीं हुई । उस पर चर्चा तक नहीं की गई उसकी सिफारिशों को लागू करना तो दूर रहा । आखिर राज्य विधान सभाओं में उसकी चर्चा क्यों नहीं कराई गई । मैं मंत्रिणि महोदया से कहना चाहूंगा कि अब भी बहुत देर नहीं हुई है और अब भी समय है और अगर वह करना चाहें तो आगामी जाड़े के सेशन में उस पर बहस करा सकते हैं और पिछड़ी हुई जातियों की जो शोचनीय अवस्था और दुर्दशा हो रही है उससे सदन को अवगत करायें और उस पर विचार विमर्श करके उनकी स्थिति सुधारने के लिये भी कुछ किया जा सकता है ।

अन्त में मैं कहना चाहूंगा कि यह शेडयूल्ड कास्ट्स एंड शेडयूल्ड ट्राइब्स जातियों की सामाजिक स्थिति तब तक सम्हल नहीं सकती है जब तक कि जातिपांत का अन्त नहीं हो जाता और जब तक कि उनको चूंकि वह पिछड़ी हुई अवस्था में हैं उनको उन्नति करने का विशेष अवसर नहीं मिलता । आज हिन्दुस्तान के मन का मालिक ब्राह्मण है, पेट का बनिया और आज यह ब्राह्मण बनिया गठबंधन देश में चल रहा है, नेहरू बिड़ला गठबंधन चल रहा है और यह गठबंधन ही सब बुराइयों जड़ है और याद रखिये जब तक यह नेहरू बिड़ला गठबंधन समाप्त नहीं होता तब तक हमारे देश से जातिवाद का अन्त नहीं होगा और तब तक गरीबी दूर नहीं हो सकती ।

Shri Kunhan (Palghat—Reserved—Sch. Castes): Mr. Chairman, Sir, I am very thankful to you for giving me an opportunity to participate in this debate. Several hon. Members pointed out in their speeches the inability of the Government to solve the in numerable problems facing the Scheduled Castes and Scheduled Tribes. I have no desire to repeat the same points.

The hon. Deputy Minister of Home Affairs stated in her speech that due to lack of experienced and expert staff, progress is slow and the expenditure is falling short. I want to ask the Government as to how long this situation will continue, and what steps the Government have taken so far. After the attainment of Independence, we formulated two Plans for the development of our nation. During the second Five Year Plan the Government allotted Rs. 91 crores for the amelioration of Scheduled Castes and Scheduled Tribes. The Commissioner's report has mentioned that during the first three years of the second Plan, the progress has been very poor. As far as the departmental work is concerned, it is a great flop. Though the aim of the Government is good, the supervision and administration are wrong.

For instance, there is a provision for economic development of the Scheduled Castes and Scheduled Tribes. What is the concrete measure that the Government have taken so far in this direction? The population of Scheduled Castes and Scheduled Tribes in India is more than seven crores according to the census of 1951. Most of them are agricultural labourers under the mercy of their landlords. There was a legislation fixing the minimum wages for agricultural labourers, but unfortunately, most of the State Governments have not come forward to implement this Act.

In my State—Kerala—the population of the Scheduled Castes and Scheduled Tribes is more than 14.42,000. Most of them are agricultural labourers. The organisation of agricultural labourers put forward their demands to the Government. In 1957 there was a piece of legislation fixing the minimum wages for agricultural labour. Unfortunately, due to High Court Order it has become ineffective.

[Shri Kunhan]

Therefore, I request the Government to come forward and bring in a suitable legislation for fixing the minimum wages for agricultural labour.

Another point to which I would like to invite the attention of the hon. Minister is about cottage industry, at the village level. The Government have already provided Rs. 5 crores in this respect. According to the Commissioner's report, I find that only 50 per cent of this amount has so far been spent. What is the reason? There is a community by name Chakkiliyon, in Kerala. Actually those people are engaged in leather work. Therefore, the Palghat Development Council recommended to the State Government to start a leather factory in Vaniankulam where we find a thick population of this community. Recently I came to know that the factory is now under the Central Government. In 1957, the staff of the Central Government occupied a rented building, paying a rent of Rs. 80 per month. One watchman there is getting Rs. 80 a month. One special officer is also getting Rs. 320 per month. I visited this factory on the 10th June, 1960. I found the man, who was appointed as a special officer, sitting outside the factory. This sort of thing is going on for the past three years. There is no work. Nothing is done. The Government has been spending about Rs. 400 every month in the name of this factory without carrying out any functions. This is a regrettable thing. So, I request the Minister to deal with this matter very seriously, because, by taking proper action, the Scheduled Caste people will get more employment there, especially the Chakkiliya community.

Another important point to which I would like to draw the attention of the Government is with regard to housing schemes. I find that the second Five Year Plan provided nearly Rs. 965 lakhs for housing schemes. But so far only Rs. 4 crores have been spent. What is the reason? Is it because the Scheduled Castes people are not interested in construc- out that the working of the first three years of the second Five Year Plan cannot be said to be satisfactory. Some of the State Governments are giving subsidies and loans for housing schemes without providing land at a nominal cost. It is a pity that the Government have no idea nor any specific plan to achieve the target as provided in the Plan. That being so, why should the Government provide huge sums of public money in the name of the Scheduled Castes and Scheduled Tribes? Unless a proper land legislation fixing the ceiling is promptly enforced and the surplus land taken by the Government, there will not be sufficient land available for distribution to the Harijans and the Scheduled Castes.

15 hrs.

Regarding the question of eviction, at present there is no legislation giving protection against eviction of scheduled castes. In Kerala, there was a general ban on the eviction since 1957, but in spite of this protection, landlords are still bringing forth decrees enabling the eviction of Harijans. They are not able to defend their case in court due to lack of resources. I hope Government will consider some measures of protecting the Harijans from eviction.

15:01 hrs.

[SHRI JAGANATHA RAO *in the Chair*]

The last point to which I want to draw the attention of the Minister is regarding reservation. The Minister stated there is no suitable candidate. In 1958 there were three vacancies in Janpath Hotel for the post of cashier. One boy came from Kerala. He has already passed B.Com. He was a cashier in Calcutta. He came here for interview. So far there is no reply for him. I sent so many letters to the Works, Housing and Supply Ministry. Towards the end of 1959, I got a reply that he is unfit for that job. What is the reason? The ing houses, or, is it because the Scheduled Caste people do not require any subsidy? No. I regret to point

reason is he does not know any foreign language. This is a pity. The Minister should reconsider this matter also very seriously.

Raja Mahendra Pratap (Mathura): If the Chair feels that my speech can bring peace and remove bitterness, then alone I will speak.

Mr. Chairman: The Speaker has prepared a list of names and I am guided by it.

***Shri K. V. Padalu** (Golgonda—Reserved—Sch. Tribes): Sir, I speak in support of the report of the Commissioner for Scheduled Castes and Scheduled Tribes. In the report, it was stated that so much of money was spent by the Government of India to uplift the age-old scheduled castes and scheduled tribes. But I am sorry to state that no attention was paid to cater to the needs of the scheduled castes and scheduled tribes living in the interior parts of the agency.

For instance, in Andhra Pradesh, they have not extended any irrigation facilities to the agency parts of Srikakulam District, Visakhapatnam District and East Godavari District. If atleast minor irrigation facilities are extended to the scheduled castes and scheduled tribes living in agencies, there is a possibility of betterment of the condition of the people. In this connection, it may be pointed out that the Financial Corporation established in Visakhapatnam District and Srikakulam is not running on proper lines. Three months ago, when there was a dispute in regard to the prices fixed by the Financial Corporation, the tribal people were denied the justified prices and the Corporation ruthlessly suppressed the tribal people. I wonder how the Corporation, which is intended to save innocent tribal people from exploitation could act so.

As far as Visakhapatnam District is concerned, the tribal people are often duped by the people of the plains. The non-tribal people go to the agency and give loans to the tribal people who possess lands. The tribal people who are not self-sufficient find themselves often in a position that they cannot repay. Then the plains people, who go there with an intention to occupy their lands, can get their wishes fulfilled, even though the 1917 Act I which forbids a non-tribal from occupying the tribal lands is still in operation.

Sir, at this point, may I also submit that the general prosperity of the tribal people chiefly depends on the creation of various facilities, such as roads, hospitals and educational institutions, by the developmental plans of the Government, and therefore Government should consider the advisability of bringing all the agency areas in the multipurpose projects scheme. Even if they are not included at present, Government may consider the possibility of including them in the third Five Year Plan. I specially plead for the conversion of the Chintapalli block in my constituency into a multi-purpose project block.

In conclusion, may I once again request the Government to do their utmost to relieve the distress of the people in the tribal areas?

Shri Basappa: Sir, I thank you very much for giving me this chance to speak on this occasion. I have listened very carefully to the Minister, Shri Datar, when he spoke at length. He was very very sympathetic and expressing aspirations for the welfare of all these people—nearly 5½ crores of scheduled castes and 2 crores of scheduled tribes. I was listening with rapt attention, but I was not very much satisfied with all the steps that are being taken by Government in alleviating the sufferings of these people. I am glad that he has understood the problem well, but what they have been doing is very little.

He was speaking about the success of democracy, about Welfare State

*English translation of speech delivered in Telugu.

[Shri Basappa]

and so many other things. He was himself aware that the conditions were far from satisfactory and they were sub-human. He was expressing a lot of sympathy for all these people. That is all very good, but still the implementation of the various recommendations is lacking in very many details. The seriousness of the problem must be taken note of very seriously. Even the Speaker this morning felt that after all the discussion here will not be sufficient and a separate discussion outside this House is very very necessary. What does it show? It shows the importance of the problem.

So many Members were making their representation for a separate Ministry, but Shri Datar turned it down saying that there is the Home Ministry to look after this. The Home Ministry is a very good and very strong Ministry; but, it has too much work on hand and it has to do so many things. I feel that in the interests of the welfare of the people of separate Ministry is very necessary. He was also emphatic that he is not only interested in giving a proportionate share but is interested in giving a proper share to them and that he will plead with the Planning Commission to have a greater allotment for them. I wish him every success in his efforts. But let me say here this his responsibility does not end there. Let him not say that it is the responsibility of the States, the States are doing something, what else can we do when we cannot interfere with their work. It is the responsibility of the Central Government to co-operate with the States and also see that the States do their duty properly.

Speaking about my own State, Mysore, I can proudly say that Mysore has done something towards alleviating the sufferings of these people. I do not say that everything has been done. There are many more things yet to be done. For example, in order to help these people they have tried to have separate colonies for them. It is not a good thing. Instead of having separate colonies, it is better to have mixed colonies. I hope the Government of Mysore will see the justness of my argument and hereafter build only mixed colonies instead of separate colonies.

Coming to housing, I would say that they must enhance the subsidy. We have, of course, two dynamic Ministers belonging to the Scheduled Castes in our State—Shri Rachiah, who was a Member of Parliament till some time ago and Shri Basalingappa. They are dynamic, no doubt, but they are ever-doing things a little. It is better that they talk little and do more for this cause. In that case they will achieve real success.

This is a social evil, a curse and blot on our society. That is admitted by everyone. But the shortfall in expenditure will show that we are not so very keen about it. Shri Datar was saying: "after all, how far can Government do? Public opinion in this respect is very necessary". Thakkar Bapa, Gandhiji and Ambedkar have done a lot for the amelioration of their conditions of life. Even prior to this, in the 11th or 12th century, there was a great personality called Basaveswara Basava, who was doing a lot for social reform. He was himself a Brahmin. He came out of the Brahmin fold to a different fold altogether and thereby did a lot of things to help humanity in general In that part of the country which I come from nearly 50 lakhs to 60 lakhs people even today follow Veera Shaiva religion. They do not believe in any caste; anybody can go into their fold. That is the kind of dharma which they preached. He wanted to abolish Varnashrama Dharma which had deteriorated. He was a man who wanted to remove untouchability, a man who wanted to remove class distinctions and treat everyone as equals. Even Gandhiji has made a reference to the great work of this man, and this is the kind of public opinion which we have to create in order to achieve success.

Democratic decentralisation and adult franchise have awakened a certain consciousness in the people belonging to the background classes and therefore it is better that we realise its importance and do certain things.

Regarding the Plan, I understand that an allotment of Rs. 100 crores has been made. It is stated that it is very insufficient. Even within that, there should be proper planning. What we generally find is that in the earliey years the amount is not spent. Towards the end of the Plan period they want to spend more amount. All this should go and we should see that there is proper planning even in the spending of money.

This morning it was stated by the Minister in reply to a question that certain statistics and data are not available from the States. I put a supplementary, complaining about the lack of data. I find that nothing has been done in this direction so far. Unless we know the data, we cannot assess the progress properly. When the question of the extension of reservation of seats in Parliament and the State Legislatures comes up we have to ascertain correctly what the nature of the progress is. So, this information is very much necessary.

So far as the services are concerned, of course, the Minister has given some assurances. All the same, I feel that still circulars should be sent to all the Government departments and all the governmental institutions that there is such a thing as reservation of seats and that they must stick to that. I am saying this because when we visited certain places and certain governmental institutions and asked about reservation they were not even aware of those circulars. Therefore, it must be insisted upon that the reservation should be strictly adhered to. In the railways, because they have some initiative so they are able to find more people belonging to the backward classes. I wish that every department of the Government acts in the same way and adheres to the circulars.

With regard to the scholarships I want to say that there is still delay. The work has, of course, been handed over to the State Governments. But the State Governments say that their staff is insufficient to do this work. So, it is better that the Government of India make up their mind to give a little extra amount towards the cost of the staff also. Then, in the grant of scholarships, students the income of whose parents is less than Rs. 500 get scholarships. But this rule should not be applied everywhere. After all, ours is a very poor country and even a person getting Rs. 400 to 500 is supposed to be getting more. So, in order that more students can get scholarships I would suggest that each scholarship amount should be given to two students instead of one student. In that case, more students can avail of this scholarship even though the amount would be less.

Then the report mentions about the strengthening of the offices of the Commissioner and Regional Commissioners. The Commissioner says that every vacant post should be filled up so that there may not be any retrenchment, instead of keeping them vacant, which is very wrong. I also agree with the view of the Commissioner.

Then I come to another important point referred to in this Report, and that is the criteria for deciding backward classes. What is the criteria by which you decide the backward classes. The Constitution says that it depends upon the social and educational position of the people. Here is an anomaly. The Centre has got a list of backward classes and the various States have got their own lists of backward classes. So, in the very same State a community may be backward according to the Central list when it is not so under the State list. There is difference from State to State also. The result of this is that even though a person may belong to a backward class he may not get the facilities because according to another list he does not belong to a backward class. This anomaly must be done away with early. The only criteria

[Shri Basappa]

should be the economic position of the people. Suppose there are two people and both are poor. Among the poor there may be both socially backward and socially advanced people. That is the distinction which the Constitution wants to make. But here they want to do away with it with the result that poor people may not get the facilities properly. So, I would submit that some sort of uniformity should arrived at. In this matter, the Home Ministry has got a big responsibility because in their own Union territories they have to apply this criteria strictly. There is some distinction between socially backward and educationally backward people. Because of these anomalies now there is so much of unrest. The Centre has not taken the trouble of finding out the proper criteria. They apply only the test of literacy. After all, who are the people who are socially and educationally backward? Education is not merely the 3 r's In order to shirk their responsibility of finding out the real people to whom this small amount is to be distributed, they want to limit it by applying the criteria of literacy. Because of this, there is a lot of unrest in Mysore State. Unless it is properly done, people will not keep quiet and the backward classes will remain where they are.

Shri Heda (Nizamabad): The reason for my participating in this debate is that an organisation which I have the honour to belong as President, namely, the Andhra Pradesh Adimjati Sewak Sangh was referred to by Shri R. C. Majhi when he spoke day before yesterday.

His remarks imply two comments. One is that huge amounts have been given to this organisation and we do not know as to what the schemes are. The other is that the accounts are not maintained properly. Let me narrate certain facts first.

The total amount of grants sanctioned so far have been Rs.1 lakh in the first instance and then Rs. 1,21,000. From this second grant the unspent balance of 1957-58, that is, Rs. 19,800 was deducted. 20 per cent. of the share of the Adim Jati Sevak Sangh was also deducted from this. Thus, the net amount that was made available to us was only Rs. 91,000.

Shri S. M. Banerjee (Kanpur): Rs. 92,000.

Shri Heda: Rs. 91,000. Certainly it is a good amount. Out of this the total expenditure so far for schemes other than construction schemes has been Rs. 34,801 and for other schemes, that is, construction and other schemes, has been Rs. 3,652. Till last year we had an unspent balance of Rs. 52,061. About this unspent balance the point is that it was a great desire of mine and of my colleagues in the organisation that no money should be wasted and that every pie should be utilised usefully. You know, Sir, to work for the Adivasis who are in hilly and most unapproachable areas is not an easy job. To get the work done practically on the same level of expenditure as in the plains you have to train people and have better supervision. It takes time. That is why year after year in spite of our desire we have not been able to spend the money. But that did not harm or hamper the progress of general Tribal welfare in any way.

The implication was that no schemes have been submitted. The procedure that the AdimJati Sevak Sangh had odopted was that before we got any sanction the schemes were formulated. Even at the formulation stage of the scheme the State Government was fully associated with it. After that the schemes were sent to the Central Government with a copy to the State Government. The State Government would then send their recommendation. On the approval of the State Government as well as of the Central Government, only then the scheme would be approved and the money would be sanctioned. Therefore to say that we do not know as to

what the schemes are, I think, is not correct. The schemes have been approved, as I said, by both the Governments.

So far as the accounts are concerned, they have been maintained on proper and modern lines. There had been an audit not only by the Auditor-General's Office but also by our own organisation. Year after year the accounts have been audited and presented.

Voluntary organisations play a very important role in Tribal welfare. Welfare schemes undertaken by the Department do not yield the same good results as when they are undertaken by voluntary organisations. Therefore, taking the reference in its best light, I would suggest that the Commissioner may consider two suggestions for the future. The first is that about those organisations which get substantial amounts as grants from the Government there should be a separate paragraph, or even one or two pages, in the Report about their activities as to how much money they got, how much money was collected, what was the voluntary contribution and how the money was spent. There should be a general remark also about them and about the accounts.

There had been similar criticism some time past in the Assembly of Andhra Pradesh. Therefore my second suggestion is that whenever a voluntary organisation is criticised either on the floor of this House or in Rajya Sabha or in any of the Assemblies or Councils, the Commissioner may take note of it, enquire, come to his own conclusions and then in the next Report may not only mention the earlier criticism but also his own opinion about the entire affair. This will put the voluntary organisations in the right perspective and healthy organisations will be encouraged while the unhealthy organisations will be brought before public opinion, thereby they will not be able to get any more grants in future. If these two suggestions are adopted, I think, voluntary organisations will play a very important role to which they are destined.

Shri S. M. Banerjee: Do you not agree that at the time of investigation proper care should be taken by the ruling Party, if possible, that no influence is brfought to bear on the Commissioner? That is my fear.

Shri Heda: We do envisage that the Commissioner's office is, as so many other offices are, impartial and independent. Therefore if we think that the ruling Party or the Government would bring some influence or pressure on the Commissioner's office then it is no good to have that office at all.

Shri Chintamoni Panigrahi (Puri): Is the hon. Member aware that in the All-India Depressed Classes League they are maintaining only Congress workers and are engaging them in election work?

Shri Heda: I am not concerned with that.

Mr. Chairman: No discussion now. Shri Sadhu Ram.

श्री साधू राम (जालंधर —रक्षित—अनुसूचित जातियां) : सभापति जी, आज इस सदन के सामने शड्यूल्ड कास्ट्स कमिश्नर की रिपोर्ट पर विचार किया जा रहा है और उस के मुताल्लिक यह बात जाहिर है कि यह बहुत लम्बी चौड़ी रिपोर्ट है और उस में हरिजनों की असली हालत को पेश किया गया है। मैं यह बात मानता हूं कि आजादी आ जाने के बाद गृह मंत्रालय ने हरिजनों के विषय में या शेड्यूल्ड कास्ट्स के बारे में बहुत कुछ काम किये हैं। मैं उन के लिये तो उस को धन्यवाद देता हूं। मैं यह देखता हूं कि अभी तक शेड्यूल्ड कास्ट्स और शड्यूल्ड ट्राइब्स की देश भर में जो हालत है वह बड़ी खराब है क्योंकि जो असली मदद उन को हासिल होनी चाहिये वह हासिल नहीं है। अगर हिन्दुस्तान में देखा जाय या मैप को जरा ध्यान से देखा जाय तो देश भर में शेड्यूल्ड कास्ट्स और शेड्यूल्ड ट्राइब्स को छोड़ बैकवर्ड क्लासेज

[श्री साधूराम]

की जो गिनती है वह चौथाई के लगभग हो जाती है। अगर उस को चौथाई या पांचवां हिस्सा मान कर भी चला जाय तो जितना रुपया फर्स्ट फाइव इयर प्लैन में सेकेन्ड फाइव इयर प्लैन में या थर्ड फाइव इयर प्लैन में रक्खा गया है, उस का चौथाई या पांचवा हिस्सा स पापुलेशन के हिसाब से उन पर खर्च करना चाहिये था। अगर ऐसा नहीं होता तो हम जो समाजवाद का नारा लगाते हैं, हम चाहते हैं कि सब को बराबर लाया जाय, देश से छूतछात को खत्म करना चाहते हैं, वह कैसे होगा? यह हो सकता है कि जो पिछड़े लोग हैं, जो पिछड़ा हुआ वर्ग है, नीचे गिरे हुए लोग हैं, जो हजारों सैकड़ों सालों से तने पीछे रक्खे गये हैं, एजुकेशनी लिहाज से पीछे रक्खे गये हैं और हर तरह से कमजोर और गिरे हुए लोग हैं उन पर ज्यादा रुपया खर्च किया जाय और जो बड़े बड़े पूंजीपति हैं उन्हें जरा नीचे किया जाय तो देश में समाजवाद आने की सम्भावना हो। लेकिन अगर वह नहीं किया जाता तो देश में समाजवाद आने का ख्याल फुजूल सा मालूम होता है। शेड्यूल्ड कास्ट्स कमिश्नर की तरफ से जो रिपोर्ट पेश की गई है, उस रिपोर्ट में जमीन के बारे में, स्कालरशिप्स के बारे में, काटेज इन्डस्ट्रीज के बारे में, और उन की तकलीफों के बारे में सारा नक्शा पेश किया गया है। लेकिन इस के बावजूद भी स्टेट गवर्नमेंट या सेंट्रल गवर्नमेंट उतना धन दे नहीं रही हैं जितना उन को देना चाहिये। इस का मतलब यह हो जाता है कि वह समाजवाद का नारा हम से बहुत दूर रह जाता है और समाजवाद आने की कोई सम्भावना दिखलाई नहीं देती है। जो स्कालरशिप्स दिये जाते हैं उन के लिये हर एक मेम्बर ने कहा है कि वे वक्त पर नहीं दिये जाते। जो भी स्कालरशिप्स शेड्यूल्ड कास्ट्स और शेड्यूल्ड ट्राइब्स के लड़कों को दिये जाते हैं वे पूरी तौर से नहीं मिलते हैं। इस के ऊपर अगर गवर्नमेंट धन दे तो उसे इस रकम को ज्यादा करना चाहिये ताकि उन को वह स्कालरशिप्स पूरी तौर पर मिल सकें और वे अपनी तालीम को जारी रख सकें। अगर वह अपनी तालीम को जारी रक्खेंगे तो देश में दूसरे लोगों के बराबर आ सकते हैं, वर्ना किसी सूरत में वे उन के बराबर नहीं आ सकते।

दूसरी बात यह है कि हमारे देश में अनाज की कमी है। ग्रो मोर फूड स्कीम पर गवर्नमेंट जोर देती है लेकिन पैदावार बढ़ाने के जो साधन हैं उन की तरफ ध्यान नहीं दिया जाता। आखिर वे साधन क्या हैं? वे साधन यह हैं कि जो लोग जमीन चाहते हैं, जो लोग जमीनों पर काश्त करना चाहते हैं, जो हल चलाना चाहते हैं उन को जमीनें दी जानी चाहियें, दूसरी सहूलियात दी जानी चाहियें। वे दी नहीं जाती हैं। जमीन तकसीम नहीं हो रही है। कई स्टेटों ने लैंड रिफार्म और लैंड सीलिंग्स के कानून पास किये हैं, लेकिन उन का इम्प्लिमेंटेशन अभी तक नहीं हुआ है। पंजाब में हम देख रहे हैं कि वहां पर चार पांच किस्म की जमीन है, जो बिल्कुल काश्त करने वालों को नहीं दी जाती। रिहैबिलिटेशन डिपार्टमेंट की अनअलाटेड जमीन पंजाब में निकली है। उस के लिये भी हरिजन वेलफेयर ऐडवाइजरी बोर्ड की मीटिंग में रक्खा गया, पंजाब गवर्नमेंट को लिखा गया कि वह कोआपरेटिव फार्मिंग के नारे को पूरा करने के लिये हरिजनों की कोआपरेटिव सोसाइटीज बना कर उन में जमीन तकसीम कर दे। ताकि मुल्क की पैदावार बढ़े और उनका जो अनएम्पलायमेंट है वह भी घटे। देश की पैदावार ज्यादा हो तो लोग भूखे न मरें। आज खाने वाली चीजों का जो भाव है उस पर विचार किया जाए तो हैरानी होगी कि हमारे देश में गरीबों की और मजदूरों की क्या हालत है। आज अनाज की कीमत कितनी ज्यादा है। वह गरीब जिनके पास कोई काम नहीं है और जिनके लिए गवर्नमेंट कोई काम मुहय्या नहीं कर सकी है वह किस तरह से पेट भर कर रोटी खा सकते हैं। उनके रहने के

लिए अच्छे मकान नहीं हैं। उनके पहनने के लिए उनके पास कपड़ा नहीं है। उनकी यह हालत देखते हुए भी अगर गवर्नमेंट उनके लिए ज्यादा रुपया नहीं रखती तो इसका मतलब यह होगा कि हमारा समाजवाद का नारा झूठा साबित हो जाएगा।

मैं समझता हूं कि जमीन की तकसीम होनी चाहिए। जमीन में काश्त करने के लिए पंजाब के हरिजन और सारे देश के हरिजन और आदिवासी मांग करते हैं लेकिन स्टेट गवर्नमेंटस तकसीम का कोई नाम ही नहीं लेती।

रिहैबिलिटेशन डिपार्टमेंट की जमीन के अलावा अगर पंजाब में मैपिंग का इम्प्लीमेंटेशन कर दिया जाए जो लगायी गयी है, तो भी कुछ जमीन निकल सकती है। वह भी कोआपरेटिव फार्मिंग का नारा पूरा करने के लिए हरिजनों को दी जा सकती है।

इनके अलावा वेस्ट लैंड है, जिस पर कोई काश्त नहीं होती है, वह जमीन भी तकसीम हो सकती है।

इनके अलावा गवर्नमेंट के पास वह जमीन है जो जंगलात के मुहकमे में दे रखी है। मैं चाहता हूं कि जंगलात का मुहकमा होना चाहिए क्योंकि वह गवर्नमेंट की स्कीम है। लेकिन मैं ने पंजाब में देखा है कि जो जंगलात का मुहकमा बना है उस पर इतना रुपया खर्च किया जा रहा है लेकिन वह एक दरख्त भी नहीं लगाता। अगर वह जमीन हरिजनों को कोआपरेटिव सोसाइटियां बना कर दे दी जाए और उसके साथ यह कंडीशन लगा दी जाए कि वह इतने दरख्त एक साल में लगायेंगे तो दोनों मकसद पूरे हो सकते हैं। लेकिन वह जमीन भी फालतू पड़ी है। उसमें बहुत पैदावार हो सकती है।

एक तरफ तो देश में यह हालत है कि गरीबों और मजदूरों को खाने के लिए अनाज नहीं मिलता, दूसरे देशों से हमको अनाज मंगाना पड़ता है, और दूसरी तरफ जमीन देने का कोई नाम नहीं लेता। तो पैदावार कैसे बढ़ सकती है। तो मैं अर्ज करता हूं कि वह जमीन जल्दी से जल्दी तकसीम होनी चाहिए और वह हरिजनों को कोआपरेटिव फार्मिंग के लिए कोआपरेटिव सोसाइटीज को दे दी जानी चाहिए।

शिड्यूल्ड कास्ट की आबादी पंजाब में ३५ लाख है। उन लोगों से हम जाकर कोई बात करते हैं या उनसे कुछ कहते हैं, तो वह हमसे सवाल करते हैं कि आजाद हुए हमको १३ साल हो गए हमारी हालत अच्छी नहीं हुई जिस पर कि हम मुतमय्यन हो सकें। क्या किसी आजाद देश का बाशिन्दा यह बरदाश्त कर सकता है कि आजाद होने के १३ साल बाद भी उसकी हालत में सुधार न हो। इसलिए मैं अपनी सरकार से प्रार्थना करूंगा कि इन बातों पर ज्यादा ध्यान देने की जरूरत है।

हमारे शिड्यूल्ड कास्ट कमिश्नर ने अपनी रिपोर्ट में सुफाह ७४ पर यह सिफारिश की है कि वह जमीनें गवर्नमेंट को हरिजनों के लिए दे देनी चाहिए। लेकिन जमीन तो दी नहीं जाती बल्कि जो जमीन का पंजाब में कंसालीडेशन हो रहा है उसमें भी हरिजनों के घर बनाने के लिए या शिड्यूल्ड ट्राइब्स के घर बनाने के लिए जमीन नहीं छोड़ी जाती। जब कंसालीडेशन होता है तो वह दरख्वास्तें देते हैं और उन दरख्वास्तों का जवाब नहीं मिलता। जब हम बात करते हैं तो वह कहते हैं कि कोई कानून नहीं है। अगर गवर्नमेंट कानून नहीं बनायेगी तो क्या खुदा कानून बनाने आएगा। मैं समझता हूं कि इसके लिए सेंट्रल गवर्नमेंट की तरफ से स्टेट गवर्नमेंट्स को हिदायत होनी चाहिए। अगर इन लोगों को बसने के लिए मकान की जगह नहीं मिल सकती तो उनको आजादी से और क्या फायदा पहुंचेगा। तो मैं समझता हूं कि इन बातों पर ध्यान देने की अवश्य जरूरत है।

अब पंजाब में मर्दुम शुमारी होने वाली है। आजकल पंजाब में एक अखाड़ा चल रहा

[श्री साधूराम]

है पंजाबी सूबे के लिए। मैं देखता हूं कि जब भी मुसीबत आती है तो वह गरीब हरिजनों पर ही आती है। मैं ने पिछली मर्दुम शुमारी में देखा कि हिन्दू जाते थे तो हरिजनों से कहते थे कि तुम अपनी भाषा हिन्दी लिखाओ, और सिख जाते थे तो उनसे कहते थे कि तुम पंजाबी लिखाओ। वह लोग इस कन्फ्यूजन में आ गए और किसी ने कुछ लिखाया, किसी ने कुछ लिखाया। इसकी वजह से उनका सोशल बाईकाट हुआ, उनको मारा गया, पीटा गया और उनकी हालत बहुत बुरी की गयी। गवर्नमेंट की तरफ से उस पर कोई ध्यान नहीं दिया गया। मैं कहता हूं कि अब फिर हरिजनों के सिर पर यह मुसीबत आने वाली है। वहां अब पंजाबी सूबे का आन्दोलन चल रहा है। और हरिजन लोग डर रहे हैं कि कहीं पंजाबी सूबा न बन जाए और पंजाब का डिवीजन कर दिया जाए। अगर ऐसा होगा तो उसमें उन गरीबों पर ही मुसीबत आएगी। गवर्नमेंट को इस तरफ ज्यादा गौर करने की जरूरत है और इस देश में गरीबों के लिए समाजवाद का नारा पूरा करने के लिए उसे तीसरी प्लान में ज्यादा रकम रखनी चाहिए। दूसरी प्लान में जो रुपया रखा गया वह ६१ करोड़ था, लेकिन उसमें से आखिर तक कितना खर्च होगा यह अभी नहीं कहा जा सकता। लेकिन पहली योजना में हरिजनों के लिए ३६ करोड़ रुपया रखा गया था जिसमें से २६ करोड़ खर्च किया गया और बाकी १३ करोड़ लैप्स हो गया। फिर भी गवर्नमेंट कहती है कि हमारे पास पैसा नहीं, हम कैसे सुधार करें, और पैसा कहां से लाएं। तो मैं अर्ज करता हूं कि अगर इन बातों पर पूरा ध्यान दिया जाएगा तो हरिजनों और आदिवासियों की हालत बेहतर की जा सकती है। अगर इसको साधारण चीज समझ कर शिड्यूल्ड कास्ट कमिश्नर की रिपोर्ट पर एक साल बाद यहां बहस कर ली जाए और गवर्नमेंट किसी बात पर ध्यान न दे तो इसमें सुधार होने वाला नहीं है।

गवर्नमेंट को इन बातों पर ध्यान दे कर गरीबों की हालत को अच्छा करना चाहिये और खास कर पंजाब में जो बीमारी पैदा होने वाली है उस मुसीबत से हरिजनों को बचाने के लिये गवर्नमेंट को अभी से कोई न कोई इक्तदाम शुरू करना चाहिये। मैं आप को धन्यवाद करता हूं।

राजा महेन्द्र प्रताप : श्रीमान् जी, मैं तो बहुत थोड़े से शब्द कहूंगा। मैं केवल इतना कहूंगा कि मैं ने इस सदन में आज भी ऐसी बातें सुनीं जो दूसरे के दिल को दुखा सकती हैं। मेरे कहने का मतलब यह है कि कुछ ऐसे विचार हैं जो बाहर से यहां आये हैं और हमारे मस्तकों में घुस गये हैं और हम उन विचारों के कारण ऐसी बातें करते रहते हैं जिन से एक दूसरे से लड़ाई पैदा होती है। हमारे यहां कम्युनिज्म का विचार आया है। और वह हमारे मस्तकों में घुस गया है।

मैं मानता हूं कि मजदूरों और किसानों की हालत गिरी हुई है और उन को हमें उठाना चाहिये। मगर मैं यह कहूंगा कि यह काम लड़ाई के तरीके से नहीं होनी चाहिये। ऐसा न कहिये हमारा वर्ग और है और तुम्हारा वर्ग और है और इसलिये हमारी तुम्हारी लड़ाई है। यदि हमारे घरों में औरतें इकट्ठी हो जायें और वे अपने मालिकों से लड़ने लगें तो यह तो उचित बात न होगी। घर में भी लड़ाई और बाहर भी लड़ाई, ऐसा नहीं होना चाहिये।

मेरे कहने का मतलब यह है कि इस सदन् में तो कम से कम ऐसी नौबत न आये और मैं प्रधान मंत्री महोदय से ले कर नीचे तक हर एक अपने भाई से यही कहूंगा कि बराये मेहरबानी नाराज हो कर मत बोलिये। यह सीधी सादी बात है। साफ साफ कहिये। आप कहिये हम सुनें और हम जो कहें उसे आप शांति से सुनिये। हम सब भाई भाई हैं और सब इस देश का भला करना चाहते हैं।

अब मसलन् आप यह क्यों कहते हैं कि ब्राह्मण ने यह किया और बनिये ने वह किया। मुझे १४ वर्ष हिन्दुस्तान में आये हो गये और मैंने बहुत दफे यह बातें सुनी हैं। मेरे पास एक भाई आये और उन्हों ने कहा कि अगर आप ब्राह्मणों के खिलाफ खड़े हो जायें तो आप हम से १०,००० वालिंटयर ले लें। मैं ने उन को कह दिया कि भाई मुझे माफ करो। मुझे आप के १०,००० वालियंटर नहीं चाहियें। मुझे तो सब को सब के लाभ में लगा कर सब लोगों को सुखी बनाना है और लड़ाने वालों विचारों से लड़ना है....

श्री राम सेवक यादव : आप की अजगर सभा क्या है ? What about your Ajgar Sabha ?

श्री बाल्मीकी : वह मर चुकी है।

राजा महेन्द्र प्रताप : अजगर सभा मेरी तो है नहीं। मैं आप को बतलाऊं कि ब्राह्मण ने क्या किया। यह जो जातियां निकलीं यह उसी प्रकार बनी हैं जैसेकि हमारे अंग्रेज भाइयों ने कुत्तों की नसल निकाली घोड़ों की नसल निकाली कि यह घोड़ा दौड़ने वाला है और यह घोड़ा गाड़ी में चलने वाला है। यह कुत्ता कैसा है, यह शिकारी कुत्ता है और यह कुत्ता घर में रहने वाला है और दरवाजे पर बैठ कर घर की हिफाजत करने वाला है। इसी प्रकार ब्राह्मण ने यह जातियां निकालीं। अब ब्राह्मण कौन पोथी वाला और राजपूत कौन लड़ने वाला, मारशल रेस वाला, बनिया कौन पैसा कमाने वाला तो इस तरह से यह नसलें बनाईं। इस में कोई लड़ाई की बात नहीं है..

एक माननीय सदस्य : शूद्र का क्या रहा ?

श्री बाल्मीकी : उस को सब के बाद में रक्खेंगे।

राजा महेन्द्र प्रताप : आप इस को समझिये। अगर आप एक मकान बनायेंगे तो कुछ ईंटों को आप जड़ में बुनियाद में रक्खेंगे, कुछ को उनके ऊपर रक्खेंगे और कुछ ईंटों को और ऊपर रक्खेंगे लेकिन अगर अब वह जड़ वाली बुनियाद वाली ईंटें यह कहें कि हम तो यहां नहीं रहते वहां अंधेरा है, यहां तो पानी है और नमी है और अगर वह ईंटें भागने लग जायें तो वह आप का तमाम मकान गिर जायगा। मेरे यह कहने का मकसद यह है कि आप यह बातें समझें। अब कुछ लोग ज्यादा अक़लमंद होते हैं तो उस के लिये हम क्या करें। अब यह कश्मीर वाले जरा खूबसूरत होते हैं तो क्या किया जाय। मेरे कहने का मतलब यह है ....

श्री साधू राम : कहने का मतलब यह है कि हम नीचे रहें।

राजा महेन्द्र प्रताप : मेरे कहने का मतलब यह है कि जो कुदरत का कानून है वह हमें समझ लेना चाहिये। आप छोटे रोड़ों और बड़े रोड़ों को और रेत को एक घड़े में एक साथ डाल दीजिये और खूब उन को घड़े में मिला दीजिये। और फिर हिलाइये आप देखेंगे कि बड़े रोड़े ऊपर आ जायेंगे और छोटे रोड़े उन के नीचे चले जायेंगे। रेत सब से नीचे रह जायगा। अब यह कुदरत का कानून है इस का क्या कीजियेगा।

मैं वहां सोवियत रूस में गया था। वहां मैं उन का मेहमान रहा और उन्हों ने जिस तरह से मेरी खातिर तवाजो की और खाना वगैरह खिलाया उस के लिये मैं उन का मशकूर हूं और मैं इस के लिये उन को धन्यवाद कहता हूं लेकिन मैं आप को बतलाऊं कि वहां पर प्रौलीटरियट की हुकूमत है यह सुना था लेकिन मैं ने देखा कि वहां की हुकूमत में जो पढ़े लिखे और अकलमंद लोग थे वे ही ऊपर थे और यह बात तो कहनी पड़ेगी कि अकलमंद और पढ़े लिखे लोग ही रूस में हुकूमत में ऊपर हैं। लेकिन मैं इस बात से इंकार नहीं करता कि जो नीचे और गिरे हुए लोग हैं उन को तालीम दी जाय

[राजा महेन्द्र प्रताप]

और खूब पढ़ाया जाय । जाहिर है कि अगर कोई भंगी का लड़का अथवा लड़की खूबसूरत होगी तो उस की लोग कद्र करेंगे ही और लोग उन को पसन्द करेंगे ही । मनुष्य में पांच गुण होते हैं, सुन्दरता, बल, बुद्धि, सदाचार और ज्ञान । हम ज्ञान की इज्जत करते हैं । अगर श्रीकृष्ण को हम मानते हैं तो इस कारण कि उन में ज्ञान था । मुहम्मद साहब को मानते हैं तो इसीलिये मानते कि उन में ज्ञान था और गुरु साहबों को मानते हैं तो इसलिये मानते हैं कि उन में ज्ञान था ।

Shri Chintamoni Panigrahi: Can I ask a question?

Mr. Chairman: No.

Shri Chintamoni Panigrahi: To what extent has the tribal interest been safeguarded in the Dandakaranya area?

Mr. Chairman: I am calling the hon. Deputy Minister.

Shrimati Alva: Before I begin, I want to make a reference to the valuable suggestion that the hon. Speaker made about the debate on this report. He suggested that after the next report is laid on the Table of the House, Members should try to meet along with the Commissioner for Scheduled Castes and Scheduled Tribes and discuss the many grievances, complaints and observations arising out of their studies, experience and travels, so that the debate here need not become so rambling. It is true one has to speak about one's experience and mention the parts of the country one knows best, where one is used to do one's work. Nevertheless, I think the valuable suggestion of the hon. Speaker should be heartily accepted, for we shall have a better debate, but I would suggest that whatever committee comes out of this suggestion should be a composite committee, representing all sections of the House. The big task before us does not concern only those hon. Members who come from the special classes, it concerns the whole nation. Therefore, I am grateful to the many hon. Members who have taken part in this discussion from day before yesterday.

The debate has been broken up into bits, but nevertheless we have arrived at some kind of vision, the same vision that we see year after year, and we proceed not only with the fears expressed here, but also with greater hopes. I thank them for all their valuable suggestions. Hon. Members have spoken with feeling and depth of sincerity. I respond to that feeling and depth of sincerity.

We are speaking about those who are under-privileged, but it is a two-way issue. There has to be an awakening among the under-privileged as to how best they can come up. There has to be a greater awakening among those who are the privileged in society. Maybe we do not go caste-wise, but to be privileged is an honour in society. The under-privileged have to be awakened by those who are privileged, and the measure of our success will be the extent to which we are able to awaken the social consciousness of, and render service to, those who have suffered the stigma of social evil down the centuries.

If money and legislation could take us to the goal that we have envisaged, that Bapu dreamed of, that Thakar Bapa lived for, for which thousands of right-thinking men and women have worked, sacrificed and dedicated their lives, money and legislation should not be found wanting, but today we are found wanting to a greater measure in things that cannot be seen but felt. Allocations are coming. Never has our country been privileged to be able to spend so much for the purpose of the general uplift of the backward classes and the general benefit of the masses as a whole. See the First Plan, and see also the Second Plan. The Third Plan also will be broadbased,

and perhaps, the allocations will go up. But the emphasis is not on money.

Many hon. Members have said that the money does not reach its purposeful end, where it is meant to reach and where it is meant to show work. That is true, but where does the weakness lie? Certainly, it is in human nature. We shall have all these officers, but it is the human nature that is weak. Therefore, neither legislation nor funds alone can bring the cherished goal. Therefore, we have to double our efforts, and as individuals and also collectively, we have to see that as we proceed from now on, we proceed very cautiously; for, it must be admitted that prejudices die hard; ignorance and superstitions linger.

It is true, as the Commissioner himself has pointed out in this report and the other reports, that untouchability exists, and the tribals suffer. But, national consciousness is growing; not only is national consciousness growing in this country but consciousness of the human beings is growing in the whole world. Therefore, in India, this national consciousness must grow even more. We are awakening to the realities and the challenges that face society today. All over the globe, there are challenges thrown by the under-privileged to the privileged ones. Here, in this land, we have suffered this evil for centuries past. It is for us, it is for you and me to put an end to this evil. The reports, of course, will help us; the statistics will carry us further, but it is the human effort that shall count the most, as we proceed from now on to the Third Plan and to the cherished goal that we have envisaged.

The Constitution has laid down special provisions for the uplift of the backward classes. We have to capture the spirit of the Constitution-makers and not go by the letter of the Constitution. Therefore, when backwardness is considered, we have to go back to the spirit of the Constitution-makers, and see what was in their mind. Educational qualification, social status, economic status—these have to be liberally interpreted and not literally. May I say that we have the Home Minister's heart and soul in this problem? He vigilantly watches, and every suggestion that is thrown either here or outside is taken by him. Our approach is changed from time to time as we come across bottle-necks, impediments and handicaps, and we have not made any rigid rules or principles on which we base this work of welfare. We proceed, knowing our mistakes and weaknesses.

Therefore, the discussion of this report is very useful. These debates, exhaustive as they have been this year and in the past, bring us back to the main point and remind us of what is not done. But when we speak of what is not done, let us not forget what we have been able to do. What is done is also considerable. With feeling and depth of sincerity, let us not bring any bitterness into this discussion. It is true that those who are under-privileged would like to come up in the shortest possible time to the level of the others who consider themselves privileged. But what are the means? Hon. Members here have suggested many means, land to the landless, homes to the homeless, education to the ignorant, economic and other benefits and so on. We are all aware of it. But how are we to go about it? Human agency is a limited agency. So, how is it to be done?

You cannot blame the Centre once a year for all that happens in the remotest corners of India. We have in our States our Assemblies; we have in our States, our leg slators. We are here at the Centre, but the primary task is for the legislators and the social workers and those who are inspired by this missionary zeal of Bapu and Thakkar Bapa. It is for them to be constantly reminded of working for the others and awakening the conscience of the local people.

Therefore, this report, as far as it concerns each State, is now being

[Shrimati Alva]

taken up by the State Assemblies. But, so far only three Assemblies have discussed it, but I do hope that the other Assemblies in the other States will also take it up.

Shri Tangamani (Madurai): When are those three States?

Shrimati Alva: The three States are mentioned in the very first few pages of the report. This only proves that hon. Members do not study this report.

Assam, Bombay and Andhra Pradesh have discussed this report.

Shri B. C. Mullick (Kendrapara—Reserved—Sch. Castes): What about Orissa? Has it been discussed there?

Shrimati Alva: We would suggest to the other States and request the other States also to take it up, so that the focus can be put on where you need the greatest effort to implement the schemes. The schemes are good. Hon. Members have not found fault with the planning. The plans, as we envisage and as we have them, are broad-based, and the principles are good. Two-thirds of each Five Year Plan is for the benefit of the people of India, namely the backward classes. Rs. 91 crores were allotted in the Second Five Year Plan, and as I said in my opening remarks, in the first three years, the show was not good. But that was because of some reasons. But things have been improving, and the work is gathering momentum now.

If we go only by expenditure, then we shall always come here and only talk about the expenditure and not about the work. But let us, with hope and ambition, work for the implementation of the schemes. All of us ultimately go back to some village. Each one of us has a village as his own. We may have been urbanised, we may have been sophisticated, but we go back to a village finally, and if only we can focus our attention on that little village you and I come from, then, to that extent, we shall awaken not only the leadership in India, not only the legislators and others, but we ourselves will become the human units that will go far enough to implement the Plan.

Hon. Members have said that the States are not co-operating in the execution of the Plan, and, therefore, these recommendations contained in the report are of no use.

Shri B. C. Mullick: The report says that.

Shrimati Alva: The commissioner has done his task very well year after year. He is a responsible officer. He goes round the country, he makes assessment; and besides him, we have many other agencies that make assessment for us, and evaluate what is happening in the different parts of the country.

The working of the tribal blocks was also mentioned and there was a complaint about the tribal blocks and lack of the tribal element in some of the blocks in some of the parts of India. But we are trying to put that right. The Elwin report is with us now, and it is very carefully being examined so that the mistakes of the past would not be repeated in the future.

Some hon. Members have talked about having a Ministry at the Centre. Is it going to be the magic wand that will put the issues at stake right? I personally have my own doubts. We have the assistant commissioners working in almost all the States. We have the commissioner at the Centre, a responsible officer appointed under the constitutional provision. We have the Home Minister himself here, and every little thing is seen by him. No one in this House could say that the injustice meted out to the under-privileged goes by, without being examined or without attention being paid to it. It is constantly in the care of the Home Minister, and the Home Minister has even gone out of his way to see whether there can be some machinery by which we can co-ordinate the work between the States and the Centre better.

16 hrs.

It was Shri Balmiki who said that there should be a chasing machinery. Well, I may here tell him that we are considering what type of chasing machinery would be best suited to get the best results. It is in our minds; it is in the mind of the Home Minister to find this chasing machinery so that we can get together and see that the implementation is done more satisfactorily than up to now. Ultimately, even with that machinery, what could the Centre give? It could give guidance and request the acceleration of the different schemes and, perhaps, impose a certain amount of uniformity. But the work is such in our hands that even uniformity could not be imposed because from region to region, from place to place, there are differences.

I think Shri Uike talked of the tribals and the manner in which they are being exploited. I agree with him in all that he said. It is historically true and, therefore, his suggestions are good; and we shall examine all that he has put to us. The tribals are simple folk; they are honest and sincere; and they have been exploited; no doubt about it. But, as the Prime Minister said the other day, they must learn to stand straight and foursquare. And that is what we want. The rest of the special classes, as I call them, should stand up, not stand up to defy but stand up to join hands with the rest of India. With co-operation and co-ordination, we can make headway.

I have already said and I repeat it that prejudices die hard; and, of all the things, orthodoxy dies hardest. To break down the citadels of orthodoxy, we have to take the history of the world. And, we have undertaken this task; with the devotion of the Prime Minister, and the constant vigilance of the Home Minister we shall break them down, and we shall make it a reality. It should become a reality and it can become a reality only if the others join us in co-operation. Therefore, let us all endeavour to do what we can to the best of our ability.

Shri D. C. Sharma (Gurdaspur): We are with you.

Shrimati Alva: I know you are always with us.

Sir, many other points were raised in the debate, land distribution, houses and it almost took the whole gamut of human existence from the cradle to the grave. It is a Welfare State that we are trying to establish; and in a Welfare State the family becomes the focal point. And, to make the family the focal point, schemes for the welfare of the special classes become very important because from here you move on to a Welfare State. Therefore, to me as a woman, the education of the girls is most important. I have said this before when we talked of the Scheduled Castes, when we were talking of the Scheduled Tribes and when we were talking of many other evils that exist. It is the woman who will bring the Welfare State and, therefore, I would like to emphasise that the Scheduled Castes and the Tribals must see that their girls are educated.

Shri B. K. Gaikwad: What about themselves?

Shrimati Alva: The girls must be educated so that the whole family moves, ideas change and progress is accomplished. Therefore, alongside the education of boys the education of girls must be brought on a par. This can be brought on a par when there is a demand for it. Again, how can the demand come? When every child becomes an economic unit in your village. It has, therefore, to be very carefully planned. What we have done we have done very well. We have started very well; it is only that the tempo must grow. The figure of the evil is diminishing and even so the magnitude of it is growing because you and I have become more conscious today. We are very very conscious. I think we would be able to achieve better progress in future than even what we have done in the past.

A point was raised, I think by Shri Krishna, that we should refuse to give grants to the States which do not set

[Shrimati Alva]

apart adequate sums. It is a very difficult condition; it cannot be imposed. But, wherever it is necessary and wherever we find that a particular State is not giving enough attention to a particular aspect of work in this field, we often request them to do that. I may here say that the States are not as you make them out. They also have their problems; their hands are full. It is for the people to keep them alive and working. Whenever requests have gone from the Centre they have always co-operated with us. It is why this planning is going on and implementation also is going on though the impatience is growing greater and greater.

In the Third Plan, broad-based principles have been circulated already to the States. And the working groups of the Ministries of Education, Health and Agriculture will be sitting together, because, as I have said, all the work has to be co-ordinated. It is not that the Home Ministry can give you the gift on the platter. It is the combined approach of one and all that can bring us to what we intend to implement.

Again, it was stated that constructive schemes should be taken up by the Central Government. But, then, how many constructive schemes can the Centre take up? Granted you have your Ministry from here, how many? It is impossible. Ultimately, the authority on the spot, the State Government, the local authority, the local body, the municipality and the panchayats, all have to give their care and attention so that this is fulfilled. (*Interruption*).

But, anyway I would like to tell the House that the two matters, improvement of yield from land and the shifting cultivation are being looked into by the Centre and effort is made to settle the shifting cultivators on new land. Organisation of co-operatives has been emphasised and for that purpose credit societies are encouraged.

I would once again ask the hon. Members to make the State more active with their efforts, to make the legislators more active with their efforts. The schemes go well from here. I think in most of the States, there are Ministers looking after this special subject of the welfare of the Backward classes.

What is backwardness? Off and on it is asked here in this House. It has been explained in this House that there were no criteria arrived at. A sample survey was made and even so no criterion has been laid down; and a memorandum has been placed on the Table giving the reasons. But, what is backwardness?

Shri Ram Sewak Yadav: Why is that report not being discussed here?

Shrimati Alva: For the reasons, I am giving. What is backwardness? Some say caste must be taken into consideration and some say socio-economic status of man and woman should be taken into consideration. But I think the social, economic and educational and caste and everything should go together to make a man or woman backward or progressive.

Shri Ram Sewak Yadav: Similar is the case with the Scheduled Castes.

Shrimati Alva: The hon. Member has had his say; so he must have patience to let me finish. I want to be very brief.

Shri Feroze Gandhi (Rae Bareli): He belongs to the Backward Classes.

Shrimati Alva): We all are backward; there is no one so backward as the women in India. Women are the most backward.

Now, it was Shri Hansda who raised a point about the river valley projects and how the local people, the tribals or the Scheduled Castes have been ousted from there. They have been given compensation but they have not got the habit of investing in a proper

way or looking after their economic welfare. So, they have frittered away what they received as compensation. In such cases, the non-official agencies could do splendid work, if they fritter away the compensation and remain where they are calling themselves destitutes.

The Khadi and Village Industries Board was also mentioned. I am only making a passing reference. It was mentioned that 2·21 lakhs were given to that Board in U.P. in 1957-58. We have not got the latest progress report. On the condition that each individual should contribute Rs. 300 in the form of labour, the scheme was for the construction of 246 houses for the Scheduled Castes and they were to be given at the rate of Rs. 900 per house. The progress report should give us better and fuller information but that is yet to come in.

We are always talking in terms of financial aids and the hon. Members have asked for a greater allocation during the Third Plan. If the work gathers momentum, naturally you need more money to implement your scheme and build up the institutions and the human beings. The main thing that we have to build up is the human beings. We are very good at building up all the rest. Shri Mullick's amendment suggested that financial aid should be given to backward States for educational purposes and he laid down that 50 per cent should go to the Scheduled Castes and 75 per cent to the Tribes. I do not think it is feasible at all because the pattern of assistance in the Second Plan was done in consultation with the Planning Commission. The Centrally-sponsored schemes get cent per cent assistance; assistance for other State schemes are shared on 50:50 basis by the Centre and the States. A fear was expressed that the grants might be cut down. How could it be done? The Commissioner gets their reports. With more vigilance on the part of the people in the State, they will bring this matching grant and will see that within the Budget year this is not being done. Then you will see with your eyes the vision you wanted to see.

This amendment is not also acceptable because it raises many difficulties in administering the Central assistance. First of all, Shri Mullick has not specified the reasons for increasing the aid for educational schemes and secondly he has not specified the 'backward' State. What does he mean by 'being backward'? If it is a backward State, it must go to the Finance Commission and not come here. He has not defined explicity what it is. It is not understandable and therefore not acceptable.

Most of the amendments run on the line of having a Committee here to evaluate the work from State to State or from region to region. I want to be brief and I do not want to repeat but I have to. What will this Parliamentary Committee do? We have the Commissioner, a responsible officer under the Constitution. We have got the Central Advisory Boards—the Harijan Welfare Board and the Tribal Welfare Board—which constantly advise us. Two-thirds are the Members of Parliament on them who are alive to the issue and guide us from time to time. We meet them regularly. The Home Minister makes an effort to be there every time. He takes in all that is suggested and reorients the approach so that greater satisfaction could be brought to the greatest number. Then, we had the Study Team under the Chairmanship of Shrimati Renuka Ray on the Plan projects. That report also most of the hon. Members must have gone through. Then, as I mentioned, we have the report of the Elwin Committee on Tribal Blocks.

What I also deeply feel is—what Shri Balmiki has said—the status and the position of the scavangers. This, let us make our first task to remove. I also said, nothing succeeds like prosperity and towards that end we

[Shrimati Alva]

must all endeavour, that it is the economic condition, it is the socio-economic upliftment that can bring the desired goal within our reach, nothing else can bring. Therefore, if prosperity is the greatest leveller then we should see that it begins with this small little group of people who have been treated so shamefully and in the most de-humanising manner. Again, you will ask, how can it be done? Do not perpetrate the practices that you see with your own eyes in your own villages and municipalities. It is for us to protest. Even the Prime Minister has protested on this, that this should be a thing of the past. The hon. Member spoke with a lot of feeling and a lot of emotion. I respond to it. But emotions will not achieve us the goal. What will bring the goal nearer to us will be how best we can eradicate this evil. Therefore, we have to be calmly working together how best we can eradicate. This evil is not seen anywhere in the world. Therefore, let us begin. The money allotment is there. But it is not fully utilised for the simple reason that the awakening is not there, and even the municipalities in smaller places are not taking up the scheme.

Therefore, a further committee to evaluate all this is not going to help us very much. The Tribal Commission, to top it all, according to the provisions of the Constitution, has been appointed. I mentioned in my opening remarks all that it is going to do. I also mentioned that there was a special request made to the Commission that they should go into the Union territories also, though that provision is not laid down in the Constitution. More than that we cannot do. A very elaborate questionnaire has been issued to the Members. If the Members have the patience to study and to bring their learning, their wisdom, their mature judgment, the data, the knowledge and the experience that they have then the Commission will certainly have a fund of data to go by so that the picture of the Third Plan could be better planned and better seen.

Now we come to the question of land for the landless. Again, some States do not like to draw up categories like Scheduled Castes, Scheduled Tribes, Backward Classes and all that. I think it is in the right direction. How long are we going to have these water-tight compartments? If you are called Scheduled Caste you will remain so. Therefore, let us go by being called "special classes", "under-privileged classes" or "backward classes", and see that the land available is given to the landless. Every State is making an effort to do this.

Sir, land is the most limited commodity on earth. Everything can be multiplied with your effort excepting land. But land can be distributed in such a manner as to bring the greatest good to the greatest number. That endeavour is being made. You cannot doubt the intentions of this Government, that towards that effort we are not proceeding. We are endeavouring our best. Andhra Pradesh and Bombay have done very well. Figures about other States are not fully given and figures in respect of some of the States are not available. I would not like to take the time of the House reading out all this. In Andhra Pradesh. Andhra Pradesh Government lands are assignable only to landless poor persons who directly engage themselves in cultivation, including Harijans, ex-toddy-tappers weavers and backward communities An extent of about three lakh acres has been assigned to nearly 80,000 landless poor persons in Andhra Pradesh and so on it goes. All this is available in the report. I do not think I should take the time of the House by narrating these details. Bombay State also has done very well. For Assam, the figures are not available. But every State has undertaken this task and is trying to do it as best as it can.

We have received replies about the distribution of lands from the States. Assessment has been made by the Governments of Assam, Orissa, Mysore, Uttar Pradesh, Madhya Pradesh, Bihar, Punjab, Madras, Bombay and Rajasthan. They give preference in the matter of allotment of land to the landless Scheduled Castes. West Bengal also has adopted a policy of giving such land only to the landless people, preference being given to those who form themselves into co-operative farming societies. Most States have undertaken this mighty task. It is not an easy task, if you go into the background of land distribution. That also is a baffling problem. But, nevertheless, the task is well begun and will go on improving as time goes by.

Shri B. K. Gaikwad: May I know one thing? If a co-operative society of monied people or of landlords is formed, will land be given to such a society? That should not be encouraged.

Shrimati Alva: The hon. Member has raised a question obout co-operative societies. That is constantly engaging our attention. Besides, there is a separate Ministry that looks into that aspect. Therefore, I know the fears in his heart and mind: that it is the have's who come in and the have-nots remain as have-nots. That has to be examined and wherever there are bottlenecks and wherever you feel that the have's come in and the have-nots remain where they were, it will certainly have to be looked into vitally and finally.

Shri B. K. Gaikwad: The society of landlords should not be encouraged. That was my request.

Shrimati Alva: I think that a condition to the effect that landlords should not enter into those co-operative societies should be laid down But there are landlords in the Scheduled Castes also. There are landlords everywhere, and, if I am not mistaken, Shri Gaikwad himself may be a landlord.

Shri B. K. Gaikwad I am not. But whoever he may be—whether a Scheduled Caste member or anybody else—if he is a landlord, he should not enter this scheme.

Shrimati Alva: Anyway, his suggestion will be looked into and if it deserves attention it will certainly receive that much attention.

Now, I come to the question of advancing loans without interest to the persons belonging to the Scheduled Castes and Scheduled Tribes who are comparatively in a better position. I do not think we can classify it this way—loans to some, and outright subsidies to some others. It will not work. Besides, it will bring hardships and heart-burning between two sections, if outright loan is given to some, and subsidies to some. But some of the State Governments have done it. I think Bombay has done it. Andhra Pradesh and Bombay have given assistance to Scheduled Castes and Scheduled Tribes for the construction of houses partly by way of loans and partly by way of subsidies. We are not aware whether these loans are with interest or without interest and whether it has to be paid in one decade or spread over many decades. But, nevertheless, we do not find it feasible, at the Centre, to accept this suggestion, because the Centre only gives outright subsidies and loan is not the practice. I do not think loans are advisable because it will not work in regard to the two sections very fully and successfully.

Then I come to the most important point—employment. After all, when education is over, after the students have striven and struggled for scholarship, they come to the question of employment. This also is a baffling problem. Shri Datar has dealt with this aspect. He deals with the services and he has explained to the House exactly how the situation stands. But some hon. Members had stated yesterday that advertisements for these public posts are given only in those newspapers which do not

[Shrimati Alva]

reach the tribals or the other classes of persons to whom they apply. We shall keep that suggestion in mind. But at the same time, I want to inform the House that it is not only the advertisements; we do inform the department that is going to employ; we do send out the news to the different departmental authorities and to the States that recruitment is to be made; we also inform the non-official organisations, so that they in their turn will pass on the message for the recruits to come forward and try for these employments.

Shri Patnaik has moved amendment No. 22, which came in this morning. He talks about health. All these suggestions will be borne in mind. All the suggestions that the hon. Members have made in this House during this debate will be very carefully examined. I do know that sometimes education must go by for health schemes and sometimes *vice versa*. It is only a matter of priorities what is necessary first and what is necessary second. I think not only our official agencies but our local authorities also are very alive to this problem and are looking into it, trying to implement the schemes in that direction—first need to be satisfied first.

About double-member constituencies, I said in my opening remarks that the draft Bill was ready. But the valued suggestions of the Members of Parliament if any were awaited by the Home Minister. Then only he could take a decision and then it would come before the House.

Shri B. C. Mullick: How long would it take?

Shrimati Alva: It is actively under consideration. It depends on how soon you give your suggestions.

I have covered in the brief space of time all that I should have covered. There are very many other points, but I do not touch them for the simple reason there is not enough time. We shall bear them in mind. But once again, may I remind this House—money and legislation less, but human effort more. It is only the human effort that can bring us to the cherished goal; for, in this human plan, nothing is worth the making that does not make the man

Mr. Chairman: There are some amendments before the House. May I know if any amendment is being pressed?

Shri B. C. Mullick: I am not pressing amendment No. 2, but I am pressing Nos. 1, 3, 4 and 5.

Mr. Chairman: Amendment No. 2 is not pressed.

The amendment was, by leave, withdrawn.

Mr. Chairman: I shall now put the hon. Member's amendments Nos. 1, 3, 4 and 5.

Amendments Nos. 1, 3 to 5 were put and negatived.

Shri R. C. Majhi: I am not pressing my amendment Nos. 12 and 13.

The amendments were, by leave, withdrawn.

Shri K. C. Jena: I am not pressing mine, Nos. 14 and 15.

The amendments were, by leave, withdrawn.

Shri Ram Sewak Yadhav: I am pressing mine, Nos. 6 to 10.

Amendments Nos. 6 to 10 were put and negatived.

Shri R. C. Majhi: I am pressing my amendment No. 11.

Amendment No. 11 was put and negatived.

Shri Ram Dhani Das: I am not pressing Nos. 19 to 21.

The amendments were, by leave, withdrawn.

Mr. Chairman: One hon. Member, Shri Subodh Hansda, having amendment Nos. 16, 17 and 18 in his name is absent.

His amendments will be deemed to be negatived.

Amendments Nos. 16 to 18 were deemed to have been negatived.

Mr. Chairman: I shall now put the main motion to vote.

The question is:

"That this House takes note of the Report of the Commissioner for Scheduled Castes and Scheduled Tribes for the year 1958-59, laid on the Table of the House on the 22nd December, 1959."

The motion was adopted.

16.33 hrs.

CORRECTION TO RESULT OF DIVISION

Mr. Chairman: I am authorised by the Speaker to make the following announcement. I have to inform the House that there were errors in the announcement of the result of the division held on the 19th August, 1960 on the Resolution moved by Shri Ram Krishan Gupta in regard to Ceiling on income. The House has already taken a decision and these errors have absolutely no effect on it. However, I consider that the correct position should be on record.

On a check-up of the photograph and the proceedings it now transpires that the correct result should be 'Ayes' 23; 'Noes' 81 instead of 'Ayes' 24; 'Noes' 80, as announced yesterday.

16.34 hrs.

AGRICULTURAL PRODUCE (GRADING AND MARKING) AMENDMENT BILL

Mr. Chairman: The House will now take up the consideration of the Agricultural Produce (Grading and Marking) Amendment Bill.

The Minister of Agriculture (Dr. P. S. Deshmukh): I beg to move:

"That the Bill further to amend the Agricultural Produce (Grading and Marking) Act, 1937, as passed by Rajya Sabha, be taken into consideration."

This is an amending Bill to amend the Agricultural Produce (Grading and Marking) Act 937, which has already been passed by the Rajya Sabha. It is a simple one. All that we seek to do is to make it applicable by this amendment to the State of Jammu and Kashmir. It used to be the practice till some time ago to make these legislations not applicable to the State of Jammu and Kashmir. But now that it is part and parcel of India we want to extend it to the State of Jammu and Kashmir and this Bill is brought with that intention.

I do not know if hon. Members would like me to speak on the importance of the original Act which was passed in 1937, or to dwell on the importance of grading of agricultural produce. I think it is self-evident, especially for anybody who knows about grading of agricultural produce both inside the country and outside that grading is extremely important.

If there is no grading and no proper criteria of the quality laid down then it is the grower who suffers because we will then have to rely only on our physical inspection of goods which generally leads to the grower suffering a lot of loss on account of it. So everybody has realised the importance of grading of agricultural produce and in 1937 this Act was put on the statute book.

We have also, through the Directorate of Marketing, tried to enforce the provisions and make them applicable to various commodities. There are two parts of it.